

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**  
**OA No. 147/2025(CZ)**

**IN THE MATTER OF:**

(SUO MOTU) "News Item Titled "Band OCM Main Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal" appearing in Bhaskar News Dated 29th September

**VERSUS**

**STATE OF MADHYA PRADESH & ORS.                   .....RESPONDENT**

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Date: 30.12.2025

Place: Bhopal

Submitted by MPPCB:-  
through Counsel



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**In compliance of Order dated 29.10.2025 passed by  
Hon'ble N.G.T.**

**O.A. No. 147 / 2025 (CZ); “News Item Titled “Band OCM Main  
Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek  
Ghayal” appearing in Bhaskar News Dated 29th September, 2025**



**Date of Inspection: 28 November 2025**

## **JOINT COMMITTEE REPORT**

Hon'ble National Green Tribunal vide its order dated 29.10.2025 in Original Application No. 147/2025 (CZ) in matter of "News Item Titled "Band OCM Main Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal" appearing in Bhaskar News Dated 29th September(SUO MOTU) Vs State of M.P. &Ors. The Original Application raised the following issues-

*On the basis of news reporting in Bhaskar News dated 26.09.2025, it has been brought to notice that on the night of Wednesday, 24.09.2025, a fatal incident occurred in the closed Moari Open-Cast Mine, under the jurisdiction of Junardev Police Station, Chhindwara District. During illegal coal extraction, the mine collapsed, resulting in the death of two young persons and serious injury to one individual. The deceased have been identified as Mohammad Awesh (20 years, resident of Samasvada) and Antim (20 years, resident of Ambada). The injured, Mukesh Yadav, son of Mohan Yadav, resident of Ambada, was immediately shifted to the District Hospital for treatment.*

*It is reported that the individuals were engaged in extracting 4-5 sacks of coal, sold locally for approximately ₹100 per sack. Despite regular patrols by police and colliery officials, illegal mining activities continue in the area, allegedly under the influence of coal mafia. The police, along with administrative authorities including the SDM and SDOP, reached the site. Inquest numbers 74125 and 75125 have been registered, and investigation has commenced. It is noteworthy that the site of illegal extraction lies merely 100 meters from Hinglaj temple road. Over the past five years, at least four similar fatal incidents have been reported in the region. The incident highlights the absence of effective preventive measures, improper closure, and lack of scientific reclamation of abandoned mines, which remain hazardous and often become hubs for illegal mining activities, thereby endangering lives.*

In the above order the Hon'ble National Green Tribunal vide order dated 29.10.2025 had constituted a joint committee as under -:

*“In view of the seriousness of the matter we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.*

*i. One representative from the District Collector Chhindwara (M.P.)*

*ii. One representative from the Madhya Pradesh State Pollution Control Board*

**(Copy of NGT Order are enclosed herewith as Annexure -1)**

### **Formation Of Joint Committee**

<b>S.No.</b>	<b>Name</b>	<b>designation</b>
1	Mrs. Jyoti Thoke	Tehsildar Tehsil Parasia (Nominated by District Collector Chhindwara)
2	Shri Arvind Kumar Tiwari	Regional Officer MPPCB Chhindwara (Nominated by Member Secretary MPPCB Bhopal)

**(The copies of the order of the nomination herewith as Annexure -2)**

The joint committee visited the site on 28.11.2025 and conducted a detailed inspection. During the inspection Mr. Predeep Kumar Chand (Manager Mohan Colliery) from Western Coalfields Limited (WCL) was present. The site of occurrence, namely M/s Ambara Open Cast Coal Mine, the mine is situated near the village of Ambara, P.O. Palachouri, in the Parasia Tehsil of the Chhindwara, District, Madhya Pradesh. (Latitude 22.181, Longitude 78.678), is registered land under the jurisdiction of the Forest Department. WCL has obtained this land on lease for mining purpose. The mining lease is valid until 31 March 2030.

**(Copy of Mining lease are enclosed herewith as Annexure -3)**

**THE COMMITTEE DURING THE INSPECTION OBSERVED THE FOLLOWING:**

1. For the said site Area of 162.153 hectare located in village Ambara, Tehsil Junnardeo, Dist. Chhindwara (M.P.) Western Coalfields Limited (WCL) has obtained Environmental Clearance from the Ministry of Environment, Forest and Climate Change in March 2008 in terms of EIA Notification dated 14.09.2006.

**(Copy of Environment Clearance are enclosed herewith as annexure-4)**

2. The coalmine is being fenced on all sides. However, on the date of incident, the illegal miners gained entry into the mine area by cutting through the fencing.
3. Western Coalfields Limited has established 03 check posts in the mine area. The Western Coalfields Limited (WCL) official present at the site informed that one security guard is deployed on duty there for all the time 24×7.
4. Cautionary board indicating the prohibited area also displayed around the mine premises.
5. At the accident site, a mine-out pond was present. The work of filling the deep pits located along the periphery of the pond was in progress.
6. The WCL official present at the site informed that no mining operations have been carried out at the Ambara Open Cast Coal Mine since 2022.
7. So Western Coalfields Limited (WCL) is planning an extension of the existing mine area. The proposed new phase, designated as Phase-V, will commence subsequently

after obtaining the requisite approvals from all concerned departments.

8. M/s Ambara Open Cast Coal Mine, Western Coalfields Limited (WCL), has obtained consent from the Madhya Pradesh Pollution Control Board (MPPCB) under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, which remained valid until 31 March 2025.

**(Copy of CCA- Renewal are enclosed herewith as Annexure -5)**

9. The Western Coalfields Limited (WCL) official present at the site informed that Western Coalfields Limited has remitted a designated fund for plantation to the Forest Department.
10. The Western Coalfields Limited (WCL) has duly submitted the six-monthly compliance report, as mandated under the conditions of the Environment Clearance, to the Regional Office Ministry of Environment, Forest and Climate Change (MoEF&CC), Bhopal, through the PARIVESH Portal.

**(Copy of last six monthly Compliance report is enclosed herewith as Annexure -6)**

**Action taken by the authorities:**

- Western coalfields limited Office of Area general manager, Kanhan Area through its letter No. 256 dated 05/12/2025, informed the discontinuance of the CCA renewal process for the Ambara Open Cast Coal Mine.

**(Copy of letter is enclosed herewith as annexure - 7)**

**Recommendations:**

1. Western Coalfields Limited shall strengthen and reinforce the fencing around the mine area in comparison to the existing fencing.
2. WCL may install CCTV for surveillance and monitoring.
3. As this area has become sensitive from the safety perspective, Western Coalfields Limited shall establish additional check posts and increase patrolling to ensure more effective monitoring and security.
4. The local administration and the mining department shall ensure that police patrolling in the said mine area is appropriately increased.



**SMT. JYOTI THOKE  
TEHSILDAR PARASIA  
DISTRICT- CHHINDWARA**

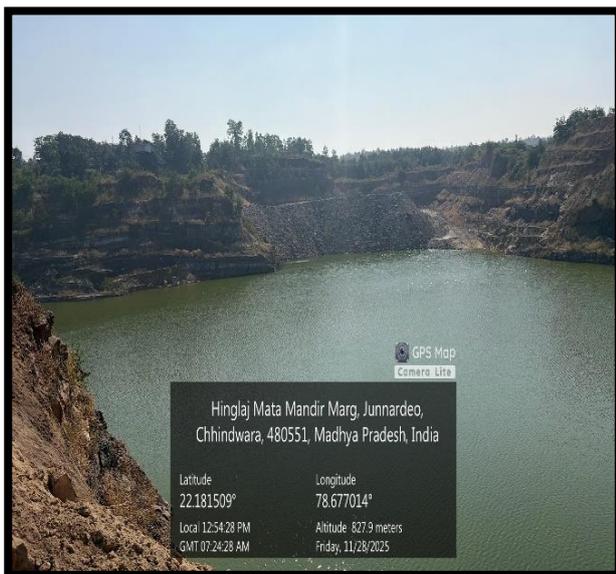
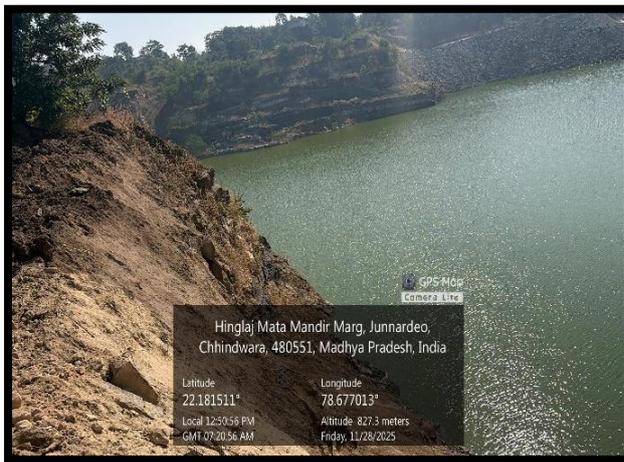


**ARVIND KUMAR TIWARI  
REGIONAL OFFICER  
CHHINDWARA, MPPCB**

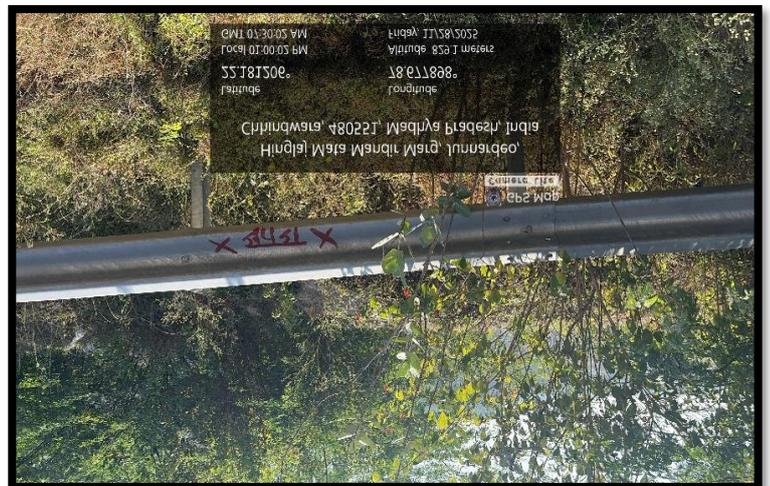
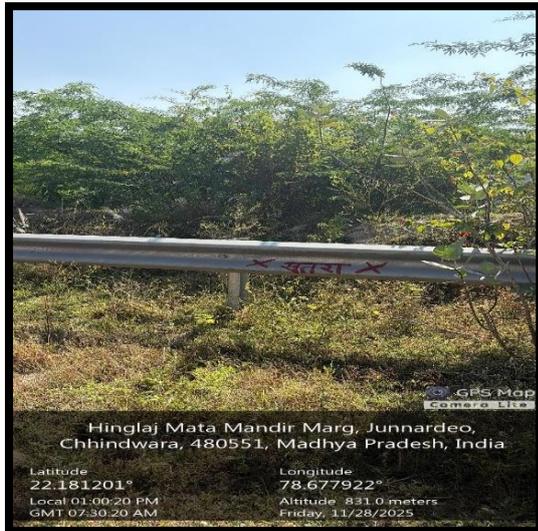
# JOINT COMMITTEE INSPECTION PHOTOGRAPHS



# JOINT COMMITTEE INSPECTION PHOTOGRAPHS



# PHOTOGRAPHS (FENCING IN MINE AREA & ROAD SIDE AREA)



Item No.01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No.147/2025(CZ)**

News Item Titled “Band OCM Main Koyla Khadaan  
Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal”  
appearing in Bhaskar News Dated 29<sup>th</sup> September, 2025,

*Suo Motu*

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

**Date of Hearing: 29.10.2025**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): None

For Respondent(s): None

**ORDER**

1. The present matter has been taken up on the basis of news reporting in Bhaskar news dated 26.09.2025 highlighting the collapse of mining resulting death of two young man and injury to one. On the night of Wednesday, during illegal coal extraction in the closed Moari Open-Cast Mine located within the jurisdiction of Junardev Police Station, a mine collapsed, resulting in the death of two young individuals and injury to one. Mohammad Awesh, aged, 20 years, R/o Samasvada, Mukesh Yadav, son of Mohan Yadav, R/o Ambada & Antim aged 20 years R/o Ambada went into the mine. All of them were engaged in the extraction of coal when suddenly the mine collapsed, burying them under a huge rock while Awesh & Antim died on the spot, Mukesh sustained serious injuries and was rushed to District Hospital. The police, administrative authorities, SDM & SDOP reached the location.

1

O.A. No.147/2025(CZ)

News Item Titled “Band OCM Main Koyla Khadaan Dhaski Do  
Yuvakon Ki Dabne Se Mout, Ek Ghayal” appearing in Bhaskar  
News Dated 29<sup>th</sup> September, 2025, Vs. State of M.P. & Ors.

Following the post-mortem examination, the bodies of the deceased were handed over to their families. According to reports, the boys extract 4 - 5 sacks of coal & sell it for 100 rupees per sack during the past five years, similar fatal incidents have occurred on at least four occasions. The police have registered an inquest number 74125 and 75125 and have commenced investigation. It is noteworthy that the site of illegal extraction is merely 100 meters from the Hinglaj temple road. Coal Mafia have engaged labourer to extract coal illegally, despite regular patrols by the police and colliery officials. The absence of effective preventive measures led to this incident occurring. Though extraction of coal from open-cast mines concludes after a certain period, due to improper closure and lack of scientific reclamation of such mines, they remain vulnerable and hazardous. Such abandoned mines often become hubs for illegal mining activities, resulting in fatal accidents as seen in this case.

2. A substantial issue of environmental has been raised.
3. In view of the above, following persons should be impleaded as party respondent:
  - (i) State of Madhya Pradesh through Collector, Office of the Collector, Chhindwara-180001, Madhya Pradesh
  - (ii) Member secretary, Madhya Pradesh Pollution Control Board, Paryavas Bhavan, E-5, Paryavarana Parisar, Arera Colony, Bhopal, Madhya Pradesh,
  - (iii) SDM, SDM Office, Revenue, Chhindwara, Madhya Pradesh
  - (iv) District Mining Officer, District Mining Office, Collectorate Building, Chhindwara-480001, Madhya Pradesh.
  - (v) Chief Executive Officer, Moari open cast mining, Junardev, Junardev, Madhya Pradesh
  - (vi) Owner(Master of Coal Mafia) as alleged in the report (details to be submitted by the District Mining Officer) Chhindwara, Madhya Pradesh
4. Issue notice to the respondents. Returnable within four weeks.

5. Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. Respondents are directed to submit their reply within six weeks through e-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. In view of the seriousness of the matter we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.
  - i. One representative from the District Collector Chhindwara (M.P.)
  - ii. One representative from the Madhya Pradesh State Pollution Control Board
8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
9. Registry is directed to supply the required documents and copy of the application to the committee and respondents within a week.
10. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **06<sup>th</sup> January, 2026.**

**Sheo Kumar Singh, JM**

**Sudhir Kumar Chaturvedi, EM**

29<sup>th</sup> October, 2025,  
Original Application No.147/2025(CZ)  
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# मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



क्रमांक 3336 /विधि/NGT(CZ)/प्रनिबो/2025

भोपाल, दिनांक

07 NOV 2025

// कार्यालय आदेश //

सिविल प्रकिया संहिता 1908 (1908 का अधिनियम संख्याक 5) के आदेश सत्ताईस के नियम 1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुये क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म०प्र० प्रदूषण नियंत्रण बोर्ड, छिन्दवाडा को (पक्षकारों के नाम) प्रकरण क्रमांक 147/2025 (News Item Titled "Band OCM Main Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal" appearing in Bhaskar News Dated 29th September, 2025) सेन्ट्रल बेच, में म०प्र० प्रदूषण नियंत्रण बोर्ड की ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने और उन्हें सत्यापित करने के लिये तथा कार्य करने आवेदन पत्र करने और उपसंजात होने के लिये नियुक्त करते हैं। प्रभारी अधिकारी को यह आदेश दिया जाता है, कि म०प्र० विधि और विधायी कार्य विभाग नियमावली में वर्णित कर्तव्यों तथा उत्तदायित्वों के अतिरिक्त वह अपनी नियुक्त के तुरन्त पश्चात अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये हैं, निम्नलिखित कार्य करेगा:-

- (1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जांच करेगा जैसा कि आवश्यक हो और याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये, जिनसे कि मामले के संचालन में बोर्ड अभिभाषक को सहायता पहुंचाने की संभावना हो। रिपोर्ट तैयार करेगा। यदि किसी प्रकरण पर विधि विभाग से परामर्श किया गया था तो उस विभाग की राय भी रिपोर्ट में विनिदिष्ट रूप से निर्दिष्ट की जावे।
- (2) समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचना तथा आदेश एकत्रित करेगा।
- (3) याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये जिनसे कि बोर्ड द्वारा नियुक्त अभिभाषक को सहायता पहुंचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
- (4) उक्त रिपोर्ट तथा सामाग्री के साथ बोर्ड अधिवक्ता से सम्पर्क करेगा।
- (5) बोर्ड अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा।
- (6) प्रभारी अधिकारी निम्नलिखित कागजपत्र भेजेगा:-
  - (1) वादपत्र की एक प्रति के साथ बोर्ड की एक रिपोर्ट।
  - (2) प्रस्तावित लिखित कथन का एक प्रारूप।
  - (3) उन सभी दस्तावेजों की एक पूरी सूची, जिन्हें साक्ष्य स्वरूप फाइल करना माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच में प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट अपेक्षा की गई है।
  - (4) मामले के विशादीकरण के लिये आवश्यक कागज पत्रों की प्रतियां इसमें बाद की सुनवाई की तारीख भी वर्णित होनी चाहिये।
- (7) मामले की तैयारी और संचालन करने में बोर्ड अधिवक्ता का सहयोग करना और मामले उसके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वयं को सदैव ही अवगत रखना।
- (8) जब भी कोई आदेश/निर्णय विशिष्ट तथा बोर्ड के विरुद्ध पारित किया जाता है तो बोर्ड को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिये उसी दिन या आगामी कार्य दिवस को आवेदन करना।

- (9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा बोर्ड अधिवक्ता की राय अगली कार्यवाही के किये जाने के लिये इस बोर्ड को भेजेगा।
- (10) यह देखना कि आवेदन करने में तथा प्रमाणित प्रतियां प्राप्त करने रिपोर्ट बनाने राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो।
- (11) जैसे कि उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्ध शासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सोप देने के पश्चात भी जब तक प्रभारी अधिकारी बना रहेगा, जब तक अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाये।
- (12) प्रभारी अधिकारी, मामला तैयार करने में बोर्ड अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि कोई महत्वपूर्ण पत्र या दस्तावेज आप्रकटिक/छुपी हुई न रह जाये।
- (13) प्रभारी अधिकारी या लोक अभियोजक मुर्करर है तो वह जैसे ही विनिश्चय होता है परिणाम की रिपोर्ट सदस्य सचिव को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाये और रिपोर्ट के साथ भेजी जाये।
- (14) प्रभारी अधिकारी या यदि लोक अभियोजक मुर्करर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहाँ किसी वाद के प्रक्रम में कार्य किये गये किसी अंतरिम आदेश का पुर्नरीक्षण आपेक्षित है। समय पर कार्यवाही की गई है। अतएव वह इस आदेश की प्रति जैसे ही पारित की जाये सदस्य सचिव को अपनी अनुशांसा के साथ बोर्ड को अग्रेषित करें।

संलग्न:- उपरोक्तानुसार।

सक्षम प्राधिकारी द्वारा अनुमोदित

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

भोपाल, दिनांक 07 NOV 2025

पृ०क्र० 3337 /विधि/एनजीटी/प्रनिबो/2025,

प्रतिलिपि:-

- (1) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म०प्र० प्रदूषण नियंत्रण बोर्ड, छिन्दवाडा प्रभारी अधिकारी की ओर अग्रेषित साथ ही बोर्ड अधिवक्ता से सम्पर्क करने तथा अपनी प्रत्येक भेंट (विजिट) पर बोर्ड अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले में अपनी प्रगति रिपोर्ट के साथ सदस्य सचिव को भेजने हेतु अग्रेषित मामले की प्रगति रिपोर्ट की एक प्रति बोर्ड को सदैव ही भेजी जावे। कृपया प्रकरण की आगामी सुनवाई से पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत करें, ताकि निर्धारित समयवधि में माननीय एनजीटी के आदेश का पालन हो सके।
- (2) श्रीमती पारूल भदौरिया, रिटेनर, सी-609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

Digitally Signed by: Manoj Kumar  
Mandrai  
Date: 06-11-2025  
04:52 pm

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल



## कार्यालय कलेक्टर (खनि शाखा) जिला छिन्दवाडा (म.प्र.)

### आदेश

विषय: Compliance of order in Original Application No.147/2025(CZ) News Item Titled "Band OCM Main Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal" appearing in Bhaskar News Dated 29th September, 2025

संदर्भ— रजिस्ट्रार, राष्ट्रीय हरित अधिकरण मध्य क्षेत्रीय न्यायपीठ भोपाल का पत्र क्रमांक NGT-CZB/Jud./2025/336 भोपाल दिनांक 30.10.2025

—000—

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र अनुसार विषयांकित मूल ओ.ए. संख्या 147/2025 (सीजेड) समाचार पत्र भास्कर में प्रकाशित समाचार दिनांक 29.09.2025 अनुसार "बंद ओसीएम में कोयला खदान धसकी दो युवाओं की दबने से मौत, एक घायल" के संबंध में माननीय राष्ट्रीय हरित अधिकरण मध्य क्षेत्रीय न्यायपीठ द्वारा पारित आदेश दिनांक 29 अक्टूबर, 2025 से घटनास्थल का निरीक्षण कर छह सप्ताह के भीतर की गई कार्यवाही की संयुक्त तथ्यात्मक एवं कार्यवाही रिपोर्ट प्रस्तुत करने हेतु संयुक्त समिति टीम का गठन किया गया है:—

1. जिला कलेक्टर छिंदवाड़ा (म.प्र.) का एक प्रतिनिधि
2. मध्य प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड से एक प्रतिनिधि

अतः उपरोक्तानुसार कार्यवाही हेतु जिला कलेक्टर छिन्दवाडा म.प्र. की ओर से प्रतिनिधि के रूप में तहसीलदार परासिया को नामित किया जाता है।

(कलेक्टर महोदय द्वारा अनुमोदित)

Digitally signed by

Ankita Tripathi

Date: 14-11-2025

11:06:44

संयुक्त कलेक्टर एवं प्रभारी अधिकारी  
कार्यालय कलेक्टर खनि शाखा  
जिला छिन्दवाडा

खनि  
A  
17/11/25  
प्रतिलिपि:—

1. रजिस्ट्रार, राष्ट्रीय हरित अधिकरण मध्य क्षेत्रीय न्यायपीठ भोपाल की ओर सूचनार्थ सम्प्रेषित।
2. सदस्य-सचिव म.प्र.प्र.नि.बो. भोपाल की ओर सूचनार्थ सम्प्रेषित।
3. अनुविभागीय अधिकारी (राजस्व) परासिया की ओर सूचनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो. छिन्दवाडा की ओर तहसीलदार परासिया के साथ घटना स्थल का संयुक्त निरीक्षण कर 15 दिवस के भीतर संयुक्त तथ्यात्मक एवं कार्यवाही रिपोर्ट प्रस्तुत करने के संबंध में सूचनार्थ।
5. तहसीलदार परासिया जिला छिन्दवाडा की ओर म.प्र.प्र.नि.बो. के प्रतिनिधि के साथ घटना स्थल का संयुक्त निरीक्षण कर 15 दिवस के भीतर संयुक्त तथ्यात्मक एवं कार्यवाही रिपोर्ट प्रस्तुत करने हेतु।

—हस्ता.—

संयुक्त कलेक्टर एवं प्रभारी अधिकारी  
कार्यालय कलेक्टर खनि शाखा  
जिला छिन्दवाडा

2015 8/3005 cr. 2812

Lease 24

24

FORM K

FORM OF MINING LEASE

(See rule 31)

ANNEX I-B

S.A. 8th unit No. 800/-  
 as under: No. 100/-  
 D. 200 x 35 = 7000/-  
 D. 500 x 2 = 1000/-  
 8000/-



*Handwritten signature/initials*

20 MAR 1969

THIS INDENTURE made this \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_  
 between the Governor of Madhya Pradesh, (the President of India  
 (hereinafter referred to as the 'State Government' which expression shall where the  
 context so admits be deemed to include the successors and assigns) of the one part and  
 (Name of person with address and occupation)  
 hereinafter referred to as "the lessee" which expression shall where the context so  
 admits be deemed to include his heirs, executors administrators, representatives and  
 permitted assigns).

When the lessee is  
 an individual.

(Name of person with address and occupa-  
 tion) and \_\_\_\_\_ (Name of person with address  
 and occupation) (hereinafter referred to as the lessees which expression shall where the  
 context so admits be deemed to include their respective heirs, executors, administra-  
 tors, representatives and their permitted assigns).

When the lessees are  
 more than one indivi-  
 dual.

An part list attached: \_\_\_\_\_ (Name and address of partner),  
 of \_\_\_\_\_ son of \_\_\_\_\_  
 son of \_\_\_\_\_

\_\_\_\_\_ all carrying on business in partnership  
 under the firm name and style of SHAL GHOSHRI GROUP  
 (name of the firm) registered under the Indian Partnership Act, 1932 (9 of 1932) and  
 having their registered office at Nagpur in the town  
Nagpur, (hereinafter referred to as the licensee,  
 which expression where the context so admits be deemed to include all the said  
 partners, their respective heirs, executors, legal representatives and permitted assigns).

When the lessee is a  
 registered firm.

\_\_\_\_\_ (Name of company) a company registered  
 under \_\_\_\_\_ (Act under which incorporated).  
 having its registered office at \_\_\_\_\_ (Address) (hereinafter  
 referred to as the lessee which expression shall where the context so admits be deemed  
 to include its successors and permitted assigns).  
 other part.

When the lessee is a  
 registered company.

*Handwritten signature*  
**K. MACHHARIA**  
 B.Sc. (Mining), A.M.S. (Mining), F.C.M.  
 Mining Consultant / M.C.P.

107

Sub-Registrar  
 Chhindwara

PART I

THE AREA OF THIS LEASE

\* Ghoghri Pyl. and Govt. Forest Block No.X, Umreth Range

Location and area of the lease.

All that tract of lands situated at... (Description of area or areas... in (Pargana) in Chhindwara... the Registration District of Chhindwara... Sub-District Chhindwara and Thampurani... bearing Cadastral Survey Nos. As per attached... containing an area of 259.85 acres Total 513.54 acres 207.82 Hectares... of thereof is delineated on the plan here to annexed and thereon coloured PED and bounded as follows :-

- On the North by Adjacent leased hold area in village Ambada and Govt. Forest.
On the South by Area of Govt. Forest Block No.X and Ghoghri Pyl.
On the East by Adjacent P.L. areas of J.A. Talvaddi Pres. and area of Ghoghri Pyl. and P.L.
On the West by Adjacent Area of M/S Kishanchand and Comp. and Forest area.

hereinafter referred to as "the said lands."

PART II

LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE/LESSEES SUBJECT TO THE RESTRICTIONS AND CONDITIONS IN PART III.

enter upon land and search for vein work etc.

1. Liberty and power at all times during the term hereby demised to enter upon the said lands and to work for mine bore dig drill for vein work dress process convert carry away and dispose of the said metal/minerals.

Sink drive and make pits shafts and inclines etc.

2. Liberty and power for or in connection with any of the purposes mentioned in this part to sink drive to maintain and use in the said lands and pits shafts inclines drifts levels waterways airways and other works (and to use maintain deepen or extend any existing works of the like nature in the said lands).

erect and use machinery equipment etc.

3. Liberty and power for or in connection with any of the purposes mentioned in this part to erect construct maintain and use on or under the said lands any engines machinery plant dressing floors furnaces ovens brick-kilns bridges store-houses bungalows godowns sheds and other buildings and other works and conveniences of the like nature on or under the said lands.

Handwritten signature and stamp: B. S. (M...), M... OFFICE

Sub-Registrar Chhindwara

WHEREAS the lessee/lessee applied to the State Government in accordance with the Minerals Concession Rules, 1960 (hereinafter referred to as the said Rules) for a mining lease of Coal in respect of the lands described in Part I of the Schedule hereunder written and has/has deposited with the State Government the sum of Rupees 10000 as security and the sum of Rupees 1000 for meeting preliminary expenses for a mining lease (and WHEREAS the Central Government has approved the grant of the lease).\*

WITNESSETH that in consideration of the rents and royalties covenants and agreements by and in these presents and the schedule hereunder written reserved and contained and on the part of the lessee/lessee to be paid observed and performed, the State Government (with the approval of the Central Government)\* hereby grants and demises unto lessee/lessee. All these the mines beds/veins seams of Coal (here state the minerals or minerals) (hereinafter and in the schedule referred to as the said minerals) situated lying and being in or under the lands where the referred to in Part I of the said schedule, together with the liberties, powers and privileges to be exercised or enjoyed in connection herewith which are mentioned in Part II of the said Schedule subject to the restrictions and conditions as to the exercise and enjoyment of such liberties, powers and privileges which are mentioned in Part III of the said Schedule EXCEPT and reserving out of this demise unto the State Government the liberties, powers and privileges mentioned in Part IV of the said Schedule TO HOLD the premises hereby granted and demised unto the lessee/lessee from the 31st day Dec. 1965 for the term of 30 years thence next ensuing YIELDING AND PAYING therefor unto the State Government the several rents and royalties mentioned in Part V of the said Schedule at the respective times therein specified /subject to the provisions contained in Part VI of the said Schedule and the lessee/lessee hereby covenants/covenant with State Governments as in Part VII of the said Schedule is expressed and the State Government hereby covenants with lessee/lessee as in Part VIII of the said Schedule as expressed AND it is hereby mutually agreed between the parties hereto in Part IX of the said Schedule is expressed.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The Schedule above referred to

\* In case of minerals included in the First Schedule of the Minerals (Regulation and Development) Act, 1957.

*[Handwritten signature]*

*[Handwritten signature]*  
**V. K. MISCHHARIAL**  
 B.Sc. (Mineral) (M.Sc. in Mineralogy) FCCM  
 Mining Commissioner, J.P.S.D.

87-18

27/3/69

8000

Ghogri Raiyatwari

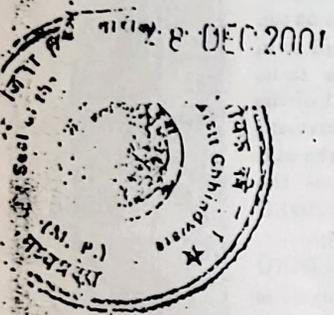
253.89 Acres

(1)

कि. मी.	वस्ती के लिये आरक्षित, २५३.८९	253.89 Acres	10
व. मी.	वस्ती के लिये आरक्षित, १०२.७४	or 102.74 Hectares	10
व. मी.	सिंचाई के लिये आरक्षित, १०२.७४		10
व. मी.	बाकिल हुई हो उसके लिये आरक्षित		10

27/3/69

20 MAR 1969



20 MAR 1969

THIS INDENTURE made this \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_ between the Governor of Madhya Pradesh, (the President of India hereinafter referred to as the 'State Government' which expression shall where the context so admits be deemed to include the successors and assigns) of the one part and \_\_\_\_\_ (Name of person with address and occupation) hereinafter referred to as "the lessee" which expression shall where the context so admits be deemed to include his heirs, executors administrators, representatives and permitted assigns).

When the lessee is an individual,

\_\_\_\_\_ (Name of person with address and occupation) and \_\_\_\_\_ (Name of person with address and occupation) (hereinafter referred to as the lessees which expression shall where the context so admits be deemed to include their respective heirs, executors, administrators, representatives and their permitted assigns).

When the lessees are more than one individual,

As per list attached \_\_\_\_\_ (Name and address of \_\_\_\_\_)

*[Signature]*  
**J. K. MEHARJARIA**  
 B.Sc. (Hons.)  
 Mining Consultant

S.No.	Name of Partners.	Address.
(1)	Shrimati Rajwant Sial..	MAGPUR.
(2)	Shri Bachan Singh Sial ..	MAGPUR.
(3)	Shri Jogendra Singh Sial	MAGPUR.

110

ISSUED

CHEDULE

(1) VILLAGE :- GHOCHRI RAITWARI,  
 SETT.No. :- 16  
 P.C.No. :- 21  
 TAHSIL AND DISTRICT :- CHHINDWARA.  
 ....

<u>Sl. No.</u>	<u>AREA</u>	<u>Sl. No.</u>	<u>AREA</u>
1	6.22	33	1.04
2	16.08	39	5.45
3	16.72	P-10	15.20
4	57.10	41	18.54
5	23.29	42	7.71
6	0.51	45	25.12
7	10.26	P-44	21.96
P-8	0.00	P-45	0.04
P-28	0.72	P-46	0.88
P-29	0.55	P-47	2.40
30	1.25	48	14.50
31	2.01	P-49	2.42
P-32	1.36	P-50	5.57
P-35	0.27	P-51	4.50
P-36	1.59		
37	0.02	P-52	0.45

Total:-

255.89 acres or  
 OR ~~102-74~~ Hectares.  
 102-747 Hq

2. Part of Govt. Forest Block No. X Unroth Range.

AREA....

250.88 acres  
 OR

105-07 HECTARES

GRAND TOTAL:-

105-079 Hq.  
 513.54 acres

OR  
~~207-82~~ Hectares.

*[Signature]*  
**MINISTRIAL**  
 P. S. (Mineral) ASAM (Mining) FCCM  
 Mining Consultant / GUP

*[Signature]*  
 LESSEE.

107-117 Hq.

441 -

*[Signature]*  
 Sub-Registrar  
 Chhindwara





## LEASE NO. 24

## VILLAGE : GHOGHRI RAIYATWARI

Schedule of village showing plots/Khasra (Existing and Proposed)

Khasra No.	AREA IN HA.	Khasra No.	AREA IN HA.	Khasra No.	AREA IN HA.
1	2.518	P 31	0.223	45	2.716
2	6.507	32	0.251	46	0.405
3	6.767	33	0.255	47/1	4.675
4/2.	2.529	34	0.813	47/2	4.679
4/1.	1.214	P 35	0.550	P 48	8.887
4/3.	1.214	P 38	0.109	P 49	0.016
4/4.	0.809	39/1	0.320	P 50	0.348
5/1.	3.476	39/2	0.324	P 51/1	0.971
5/2.	1.214	40	0.373	P51/2	
5/3.	1.214	41	0.429	52/1	2.934
5/4.	1.457	42/1	0.702	52/2	2.934
6	1.886	42/2	0.694	P 53/1	0.466
7	9.433	P 43/1	5.342	53/2	0.502
8/1.	1.879	P43/2		P 54	1.364
8/2.	1.888	P43/3		P55/1	1.821
9/1.	5.77	P43/4		P55/2	
9/2.	1.619	44/1	4.994	P60/1	0.174
P 10	0.291	44/2	1.214	P60/2	
P 11	0.364	44/3	1.214	P60/3	

TOTAL AREA : 102.748 HA.

Existing and Proposed are one and same.

SURVEY OFFICER

SUB AREA MANAGER  
Ambara Sub AreaSub Area Manager  
Ambara Sub Area

ANNEX-IX



No. 13016/4/2003-CA  
Government of India  
Ministry of Coal

33  
578  
15/5/03

New Delhi, dated 12.5.2003

To

Shri Ashok Mehta,  
Chairman-cum-Managing Director,  
Western Coalfields Ltd.,  
Coal Estate, Civil Lines,  
Nagpur

ICE 3  
C.C.M. 110  
No. 1885  
12/5/03

Subject:- Renewal of Mining leases regarding.

Sir,

I am directed to refer to letter No. WCL/CMD/REV/246 dated 30.4.2003 of Western Coalfields Ltd. on the subject mentioned above and to state that for operational efficiency Western Coalfields Ltd. was formed on 1.11.1975. So some of the coal mines which were nationalised and vested in the Coal Mines Authority Limited which was the predecessor of CIL, were put under the operational control of WCL only after the WCL was formed on 1-11-1975. Thus, the nationalised coal mines under WCL came into operational control of WCL after the company was formed in November, 1975.

2. The Coal India (Regulation of Transfer & Validation) Act, 2000 was enacted on 8th December, 2000. Section 3 of the Act provides as under:

“(1) Notwithstanding anything contained in any other law for the time being in force, the Central Government may, if it is satisfied that a subsidiary company is willing to comply, or has complied, with such terms and conditions as that Government may think fit to impose, direct, by notification in the official Gazette, that the land or rights in or over such land or right, title and interest in relation to a coal mine, coking coal mine, or a coke oven plant vested in the Coal India shall, instead of continuing to vest in Coal India, vest in that subsidiary company or where such land or right title or interest vests in a subsidiary company, in another subsidiary company”

3. Further, Subsection 2 of Section 3 of the Coal India (Regulation of Transfers & Validation) Act, 2000 provides that when the land or rights in or over such land or right, title and interest in relation to a coal mine, coking coal mine or a coke oven plant vest in a subsidiary company under sub-section (1) of Section 3 of the Act, such subsidiary company shall, on and from the date of such vesting, be deemed to have become the lessee in relation to such coal mine or coking coal mine as if a fresh mining lease in relation to such coal mine or coking coal mine had been granted to it for the maximum period for which such coal mine or coking coal mine had been granted to it for the maximum period for which such lease could have been granted under those rules.

V. K. MACHHAREE  
B.Sc. (Mining), AISM (Mining)

8  
15/5

For. [Signature]

4. Section 4 of the Coal India (Regulation of Transfers & Validation) Act, 2000 provides that a subsidiary company which was operating or was in control of, any coal mine, coking coal mine or coke oven plant which was vested in the Coal India or any other subsidiary company immediately before commencement of the Coal India (Regulation of Transfers & Validation) Act, 2000, shall be deemed to have been vested with the lands or rights in or over such land or the right, title and interest in relation to such coal mine, coking coal mine or coke oven plant and such vesting shall be deemed to have been valid and effective at all material times as if a direction had been made by the Central Government under sub-section (1) of Section-3.

5. The position of the above provisions of the Coal India (Regulation of Transfers & Validation) Act, 2000, was examined in this Ministry in consultation with the Ministry of Law & Justice Department of Legal Affairs. Ministry of Law & Justice, have supported the position that the leases of the mines which came under the operational control of a subsidiary ofCIL and continued to be so immediately before commencement of the Coal India (Regulation of Transfers & Validation) Act, 2000 will be deemed to be fresh mining leases from the date such leases came under the operational control of the subsidiary company. Since WCL was formed on 1.11.1975 as a subsidiary company of Coal India Ltd. and the leases of the mines came under their operational control with its formation i.e. 1.11.1975, these leases will be deemed to be fresh mining leases from dated 1.11.1975 and the leases are valid upto 31.10.2005, i.e. for a maximum period of 30 years.

6. Given the above position WCL has no case for renewal of mining leases of the coal mines under its operational control before 31.10.2005. A copy of the Coal India (Regulation of Transfers & Validation) Act, 2000 is enclosed for reference. Since, as stated in your letter referred to above, the forest lease is mostly given concurrent to the mining lease, the forest lease may be interpreted appropriately as no renewal of WCL mining leases are due before 31.10.2005.

7. The provisions of the aforesaid Act may be brought to the notice of the Concerned State Authorities whereby no renewal of the mining leases of WCL are necessary before 2005.

Yours faithfully,

  
(Sujit Gulati)  
Director (CA)

  
V. K. MACHINDIA  
B.Sc. (Mining) ...  
FOCM

No.J-11015/252/2007-IA.II(M)  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan,  
C.G.O.Complex,  
New Delhi -110510.

Dated: 19<sup>th</sup> March 2008

To  
Director (Tech.)  
**M/s Western Coalfields Ltd.,**  
Coal Estate, Civil Lines,  
Nagpur- 440001.

**Sub: Ambara Opencast Patches Coal Mine Project (to 1 MTPA) of M/s Western Coalfields Ltd. (WCL), located in village Ambara, Tehsil Junnardeo, District Chindwara, Madhya Pradesh - Environmental clearance ? reg.**  
Sir,

This has reference to letter No. 43011/31/2007-CPAM dated 05.03.2007 forwarding your application, your letters dated 13.06.2007, 12.02.2008, 07.03.2008 and 15.03.2008 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for **expansion in production of coal in the Ambara Opencast Patches Opencast Coalmine Project to 1 million tonnes per annum (MTPA). The total lease area is 162.153 ha** of which 111.679 ha is agricultural land, 16 ha is forestland and 35.574 ha is wasteland. There area no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. A number of Reserve Forest are found within 5-10km of the core zone. The entire lease area is to be excavated. There is no township. River Rench flows 7km from the mine lease. The project does involve modification of the natural drainage. Project does involve R&R. Mining will be opencast by mechanised method. **Rated capacity of the mine is 1 MTPA of coal production.** Mineral transportation of **3030 TPD** of coal is by road to railway siding covering a distance of 4 km. Ultimate working depth of the mine is 65m below ground level (bgl) which has been reached. Water table is in the range of 2.60 m ? 18.05 m bgl during pre-monsoon season and 0.55m-13.85 bgl during post-monsoon. Mining has intersected water table. Peak water requirement is 20 m<sup>3</sup>/d, which will be met from ground water. An estimated 59 Mm<sup>3</sup> of OB would be generated over the life of mine of which 50.20 Mm<sup>3</sup> would be generated in the balance life of mine. There are no external OB dumps

and the entire OB would be backfilled leaving a void of 47.646 ha which would be converted into a water body. Balance life of the mine at the rated capacity is 10 years. Public Hearing was held on 21.11.2005. NOC has been obtained from M.P. State Pollution Control Board on 10.02.2006 and vide letter dated 13.03.2008. The project has been approved by M/s WCL on 07.01.2006. The capital cost of the project is **Rs. 1.80 crores.**

2. The Ministry of Environment & forests hereby accords environmental clearance for the above-mentioned **Ambara Opencast Patches Coal Mine Project of M/s WCL for production of coal at 1 MTPA rated capacity** under the provisions of the Environmental Impact Assessment Notification, 2006 subject to the compliance of the terms and conditions mentioned below:

**A. Specific Conditions**

- (i) No external dumping of OB. The entire OB being generated in the balance life of mine shall be backfilled.
- (ii) The road for coal transport shall be black topped and avenue trees developed on both sides.
- (iii) Drills should be wet operated.
- (iv) High efficiency bag filters/water sprinkling system to check fugitive emissions from crushing operations, conveyor system/ropeway, haulage roads, transfer points, etc. shall be installed and operated effectively at all times of operation. The water sprinklers should be of mist type with fine nozzle to avoid slurry formation along the roads. Plantation should be developed in the area around the CHP with native species.
- (v) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
- (vi) Area brought under afforestation shall be not less than 50 ha and include backfilled area (50 ha), along ML boundary, along roads and vacant area within and outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (vii) A Progressive Mine Closure Plan shall be implemented by reclamation of decoaled quarry area and afforestation by planting native plant species in consultation

with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(viii) Mine discharge water shall be treated to conform to prescribed standards particularly for pH and TSS before discharge into any natural water course or nala outside the mine. Quality of water at discharge points shall be monitored regularly and records maintained thereof.

(ix) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.

(x) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of two years and the results reported to this Ministry and to DGMS.

(xi) A Detailed Final Mine Closure Plan along with details of Corpus Fund should be submitted five years to the Ministry of Environment & Forests RO, Bhopal for approval.

(xii) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhopal.

## **B. General Conditions**

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste should be made.

(iii) Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for SPM, RPM, SO<sub>2</sub> and NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RPM) from all the sources should be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points should be provided and properly maintained.

(v) Data on ambient air quality (SPM, RPM, SO<sub>2</sub> and NO<sub>x</sub>) should be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

(vi) Adequate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc should be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May 1993 and 31<sup>st</sup> December 1993 or as amended from time to time before discharge. Oil and grease trap should be installed before discharge of workshop effluents.

(viii) Vehicular emissions should be kept under control and regularly monitored. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

(ix) Environmental laboratory should be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof.

(xi) A separate environmental management cell with suitable qualified personnel should be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year-wise expenditure should be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities should advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules.

(Dr.T.Chandini)

Director

**Copy to:**

1. Secretary, Ministry of Coal, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, E-2/240 Arear Colony, Bhopal ? 462016.
4. Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal ? 462016.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. Shri M.K. Shukla, CGM, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxminagar, New Delhi.
8. District Collector, Chindwara, Government of Madhya Pradesh, New Delhi.
9. Monitoring File 10. Guard File
11. Record File

(Dr.T.Chandini)  
Director



# Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 15981

Outward No:117814,10/04/2023

Consent No:AW-57962

To,  
The Occupier,  
M/s. Ambra O/c Coal Mine Wel Khanan Aera Chhindwara,  
Aera - 162.153 Hact. Village:Ambara, Tal : Parasia,  
Dist : Chhindwara, (M.P.) Latitude : 22.1820 Longitude : 78.6836

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Renewal of Consent Application R. No. 1260945 Dt. 02/03/2023 and last communication received on Dt.16.03.2023

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2025**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location: Vill:Ambara , Teh: Jamai, Distt: Chhindwara (M.P.)
- b. Mining Lease area: 162.153 Hectares
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal	1.0 Million Ton per year,

- (1) For any change in above industry shall obtain fresh consent from the Board.
- (2) PP shall inform about restart of the mine as soon as further working is approved by the WCL Board. PP shall ensure & inform about the compliances made towards installation of adequate Water/Air pollution control Measures on the new working pit like Mine fencing, wind barrier wall around the coal stock yard, plantation & water sprinkling over haul road & installation of adequate STP for the generated 160.0 KLD domestic effluent before restart of mine.
- (3) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by the competent Authority & in compliance of conditions laid in EC granted by MoEF & CC vide letter No. J-11015/252/2007-IA.II (M) dt 19.03.2008.
- (4) Management to ensure timely repair and maintenance of its damaged coverings of transfer points and proper maintenance of conveyor belt to avoid any leakages/ spillage of coal dust. Coal to be transported in fully covered condition to prevent its spillage during transportation through rail/road. Proper water spraying arrangements to be installed to suppress the fugitive emission generated during handling & transportation of the coal on roads. Mine management shall ensure proper maintenance of STP and ETP so as to treat and properly utilize the treated effluent within mine lease area.
- (5) As directed in the Fly Ash Utilisation Notification Issued by MoEF & CC, GOI on dt 31.12.2021; The PP shall initiate all necessary actions from the project level to ensure time bound compliances listed in the notification to start utilisation of fly ash in the OB dumps without delay. As per the notification, the fly ash generated since First Jan. 2022 is to be utilised on priority

The Validity of the consent is up to **31/03/2025** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Chhindwara Dist. Chhindwara (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Chhindwara (M.P.)

By the order of Chairman, MPPCB

Signature Not Verified  
Digitally Signed by : Chandra  
Mohan Thakur,IAS  
Date: 10/04/2023 07:46:44 PM

CHANDRA MOHAN THAKUR  
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 7FU5HMUJPB



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage shall not exceed 160.00 KL/day & it shall be treated through STP to be constructed in time Bound manner before restart of the mining activity.

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <sup>0</sup> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 436.000	WWG : 5.00	Water Source	Remark
1	Domestic Purpose	200.000	160.000	Borewell	To be treated through STP & recycled back or utilised in the Mine Lease Area of 162.15 Ha for dust suppression /plantation development.
2	Fire fighting /Dust Suppression / Plantation	50.000	0.000	Recycled Mine Water	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.



## **9. Compilation of Monitoring data-**

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

## **10. Recording of Monitoring Activities & Results-**

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?
  - (iv) The analytical techniques or methods used and
  - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

## **11. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

## **12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

## **13. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

## **14. Disposal of Collected Solid waste/sludge-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

## **15. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

## **16. Prohibition of Bypass system of treatment facilities-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.



17. The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.

18. Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.

19. **Following works shall be completed in time bound manner --**

- A.. PP shall provide drinking water facilities like installation of RO plants with proper water supply pipe fittings to nearby rural areas and also install hand pumps by seeking consent from Panchayat of the villages located within the study area of 10 km radius buffer zone.**
- B.. PP shall desilt and deepen ponds in nearby villages .**
- C.. PP shall without delay install 01 No. continuous ambient air quality monitoring station at suitable location preferably village side with in this mine in consultation of the MP Pollution Control Board. The real time data so generated shall be uploaded on company website & transmitted to the central server of MPPCB installed at ESC Bhopal. In addition data should also be displayed digitally at entry and exit gate of mine lease area for public display.**
- D.. PP to replace the existing water sprinkler with Fog cannon mist sprayer in time bound manner. Also additional Fog canons be installed to reduce the impact of air pollution at dust generating sources such as haul road, CHP etc.**
- E.. PP shall plant Sal trees and other native species and create a nursery to distribute the species freely in the region for redevelopment of Sal forest in the region.**

20. The effluent discharges (Mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act 1974 Coal industry standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

21. Regular monitoring of ground water level and quality shall be carried out in the around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre monsoon, monsoon, post monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to M P pollution control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

22. PP shall carry out monthly water monitoring quality of River bodies located within 5 Km radius and conduct Bio- assay test half yearly and further monitoring Ground water level.

23. Monitoring of water quality upstream and downstream of nearby water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the MP pollution Control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.

24. Ground water shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources & water thus stored shall be used for the mining operations & control of fugitive emissions.

25. Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies.

26. Dump material shall be properly consolidated / compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should be adequate to provide proper retention to allow settling of silt material. The Water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use



27. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the dump and adjacent field/habitation/water bodies.
28. Adequate ground water recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (Standards).
29. Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed By the Board under Water Act 1974 and Environment (protection) Act 1986 and the rules made there under and as amended from time to time. PP shall ensure that adequate ETP/STP are provided for the above stated effluents.
30. The water pumped out from the mine after siltation, shall be utilized for industrial purpose viz watering the mine area. Roads Green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
31. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations considering the presence of the river/rivulet/pond/take etc shall be prepared and implemented by the project proponent. The surface drainage plan and or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with the due approval of the concerned State/GoI Authority.
32. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
33. The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up distance of 5 Km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/Water resource department Government of MP.

### **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Control equipment to be installed	SPM/RSPM/SO <sub>2</sub> /NO <sub>x</sub> (Time weighted annual Average)* (µg/Nm <sup>3</sup> )	SPM/RSPM/SO <sub>2</sub> /NO <sub>x</sub> (Time weighted 24 hr Average) (µg/Nm <sup>3</sup> )*
Loading-unloading, Haul road, Coal Transportation Road, CHP, Railway Siding, Blasting, Drilling, OB Dumps etc	Fugitive	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430/215/80/80	600/300/120/120

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM<sub>10</sub> µg/m<sup>3</sup> 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM<sub>2.5</sub> µg/m<sup>3</sup> 24 hrs. basis)
- c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>



3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..
8. Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area of the mine itself and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data at the earliest.
09. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer points as per the need.
10. Mine management shall provide continuous water sprinkler systems at all suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP to siding.
11. Drills shall be wet operated to reduce the fugitive emission.Coal stock area should have all APC arrangement e.g. wind breaking wall of height 6 meter with fixed type water spraying system.
12. Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10 PM25 SO2 and NO2. Location of the stations shall be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets in consultation with RO MPPCB Chhindwara. Online ambient air quality monitoring stations shall be installed in addition to the regular monitoring stations as per the requirement, Monitoring of heavy metal such as Hg, As, Cd, Cr, etc shall also be carried out at regular interval.
13. Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution ( higher values of MP10/PM25) such as haul road, loading/unloading and transfer points.
14. Fugitive dust emission from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MP Pollution Control Board.
15. The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a bypass road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
16. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall be operate only after obtaining „PUC“ certificate from the authored pollution testing centres.
17. Coal stock pile/crusher/feeder and breaker material transfer points shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.



18. PP should install adequate Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction in consultation with RO MPPCB Chhindwara.

19. The project proponent shall monitor the criteria pollutants level namely: PM10 SO2 NOx (ambient levels) or critical sectoral parameters indicated for the project and display the same at a convenient location for disclosure to the public and put on the website of the company.

20. Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal Protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guideline in the regard. Adequate awareness Programme for users to be conducted. Progress in usage of such accessories shall be monitored.

21. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. PPs must ensure that the biological clock of the villages is not disturbed. PP shall orient the floodlights/masks away from the villagers and keep the noise levels well within the prescribed limits for day light/night hour.

### **GENERAL CONDITIONS:**

#### **MANAGEMENT & DISPOSAL OF FLY ASH**

1.

MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E) dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended.

**2. Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----**

(3)

It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).

Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)

(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.



3. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

4. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. All approach roads to mine and all other roads which are in regular use should be black topped in time bound manner. The maintenance of road shall be done by PP in collaboration with State Government.

7. Coal Mining shall be carried out only by surface miners. Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest(Conservation) Act, 1980.

8. Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.

9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

10. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. Top soil should be stored separately at earmarked area and necessary vegetation shall be maintained to avoid any containment of dust. It shall be used in reclamation of OB dump as per the approved mining plan

11. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept utilized. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization.

12. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping the overall slope as 28o filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt, sediment flow from soil, OB dumps.



13. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safely margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
14. Mine management shall provide retaining wall at the toe of the dumps and OB benches within the mine to check runoff and siltation. Design of these structures shall be based on rainfall data.
15. Appropriate embankment shall be provided along the side of the river / nallah flowing near or adjacent to the mine and there shall be no overflow of OB into the river and into agricultural fields.
16. Progressive backfilling of mine and progressive reclamation of OB dump shall be done. Active OB Dump should not be kept barren/Open and should be covered by temporary grass to avoid air born of particles and adequate width and height of toe wall shall be provided all along with OB Dump.
17. The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board.
18. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 mt adequate engineering investments shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil.
19. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August 2009 and subsequent amendments.
20. The entire excavated area, backfilling, external OB dumping (including top soil) and forestation plan shall be in conformity with the "during mining" "post mining" land use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP . Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the Board along with MOEF&CC
21. Greenbelt consisting of 3 tier plantation of adequate width shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species, (endemic species should be given priority) shall be developed all along the major approach/coal transportation roads.
22. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any, In this context the project proponent shall implement the directions of Hon"ble Supreme Court with regard to acquiring grazing land.
23. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in there years for monitoring land use pattern and report in 1:50.000 scale or as notified by Ministry of Environment Forest and Climate Change (MOEFCC).
24. Mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board. Mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.
25. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
26. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

27. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

28. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

29. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation .

30. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

31. Industry shall obtain membership of Emergency Response Center of the Board if needed.

32. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

33. Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.

34. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

35. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 , The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.**

**For and on behalf of  
M.P. Pollution Control Board**

**By the order of Chairman, MPPCB**



**(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 7FU5HMUJPB**

**CHANDRA MOHAN THAKUR  
Member Secretary**



परिवेश  
PARIVESH  
(CPC GREEN)

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change



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आज़ादी का  
अमृत महोत्सव



Back

## View Half Yearly Compliance Report at Project Proponent

### Proposal Details

**Proposal No**

IA/MP/CMIN/8147/2007

**Category**

Coal Mining

**Name of Project**

Ambara Open Cast Patches Coal Mine Project

**Plot / Survey/ Khasra No.**

**Village(s)**

**Sub-District(s)**

**State**

MADHYA PRADESH

**District**

CHHINDWARA

**MoEF File No**

J-11015/252/2007-IA.II(M)

**Name of the Entity/  
Corporate Office**

Western Coalfields Limited

**Entity's PAN**

\*\*\*\*\*EQUIRED

**Entity Name as per PAN**

Western Coalfields Limited

**Entity details mentioned above is correct ?**

Agree

### Covering Letter

Covering Letter

[Click to View](#)**Compliance Reporting Details****Reporting Year**

2025

**Reporting Period**

01 Dec(01 Apr - 30 Sep)

**Remark(if any)**

Six monthly EC Compliance report is being submitted for the FY 2025-26 for the period of April 2025 to September 2025

**Details of Production and Project Area****Date of Commencement of Project/Activity**

25-03-2008

	Project Area as per EC Granted(ha.)	Actual Project Area in Possession(ha.)
Private	0	0
Revenue Land	111.679	111.679
Forest	16	16
Others	35.574	35.574
Total	163.253	163.253

**Land Documents**

NA

Sr.No.	Name of the Product	Units	As per EC Granted	As per CTO Granted	CTO ID	Valid Up To	Production during last financial year
1	Coal	Million Tons per Annum (MTPA)	1	1	AW57962	31-03-2025	Nil

**Conditions****Specific Conditions**

Sr.No.	Condition Heading	Condition Details	Status of Compliance,Remarks / Reason and Supporting Documents	
1	LAND RECLAMATION	No external dumping of OB.	PPs Submission	Entire OB excavation is being back filled into de-

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		The entire OB being generated in the balance life of mine shall be back filled.		coaled void. No OB is dumped externally. Complied 27-11-2025 Attachment:NA
2	GREENBELT	The road for coal transport shall be black topped and avenue trees developed on both side.	PPs Submission	The existing road for transport of coal is already black topped. Coal transport road from Weighbridge to Palachourai siding has been widened and strengthened. Being Complied 27-11-2025 Attachment:NA
3	AIR QUALITY MONITORING AND PRESERVATION	Drills should be wet operated	PPs Submission	The drills are wet operated as and when considered necessary and also implemented as per guide lines of DGMS. Being Complied 27-11-2025 Attachment:NA
4	AIR QUALITY MONITORING AND PRESERVATION	High efficiency bag filters / water sprinkling system to check fugitive emissions from crushing operation conveyor system / rope way haulage roads, transfer points etc. shall be installed and operated effectively at all times of operation. The water sprinklers should be of mist type with fine nozzles to avoid slurry formation along the roads Plantation	PPs Submission	Sprinklers have been installed around CHP hopper and conveyor using pipe arrangement. Also, arrangements have been made for sprinkling by mobile water tankers around CHP. Presently mine has been discontinued since September 2022. Being Complied 27-11-2025 Attachment:NA

		should be developed in the area around the CHP with native species.		
5	Risk Mitigation and Disaster Management	Controlled blasting should be practiced with use of delay detonators. The initiative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	PPs Submission	Blasting is being done in a scientific manner so that no damages occur to nearby settlements. Furthermore no subsidence has been observed during the mining operation. The blasting is done as per permission of DGMS so as to effectively control ground vibration and fly rock and bolder using delay detonators. Use of locking caps for control of ground vibrations, fly rock control and improvement in blasting performance is being practiced. Being Complied 27-11-2025 Attachment:NA
6	GREENBELT	Area bought under afforestation shall be not less than 50 Ha and include. Back filled area (50Ha) along ML boundary, along roads and vacant area within and outside the lease by planting native species in consultation with local DFO / Agriculture Department. The density of the trees should be around 2500 plants per hectare.	PPs Submission	Till date 144678 nos. plants has been planted in 57.87 ha. of backfilled area by planting native species with a density of 2500 plants per hectare. The plantation work has been awarded to Madhya Pradesh Rajya Van Vikas Nigam along-with maintenance of 04 years. Being Complied 27-11-2025 Attachment:NA

7	GREENBELT	<p>A progressive mine closure plan shall be implemented by reclamation of decoaled quarry area and afforestation by planting native plant species in consultation with local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.</p>	PPs Submission	<p>Approved Mine Closure Plan for the mine exists and accordingly funds are deposited in an Escrow account. Copy of Approved Mine Enclosure Plan enclosed. Plantation on OB dump and surrounding areas is carried out through MP Rajya Van Vikas Nigam Limited (MPRVVN) and the density of plantation is 2500 nos. per hectare. Being Complied 27-11-2025 Attachment:NA</p>
8	WASTE MANAGEMENT	<p>Mine discharge water shall be treated to conform to prescribed standards particularly for pH and TSS before discharge into any natural watercourse or nallah outside the mine. Quality of water at discharge points shall be monitored regularly and records maintained thereof.</p>	PPs Submission	<p>Mine has been discontinued since September 2022 due to exhaustion of the reserves. Further extension of mine is proposed for which mining plan has been approved by the competent authority. Mine shall start its operations after obtaining all the statutory clearances. The mine water, during operation of the mine is dewatered into an adjacent abandoned quarry for storage. The water from the abandoned quarry is supplied to WCL colony and nearby Ambara village for domestic use, after adequate treatment in the filtration plant. Quality of the water is monitored periodically and records are maintained. Being Complied 27-11-2025 Attachment:NA</p>

9	WATER QUALITY MONITORING AND PRESERVATION	<p>Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quality should be done four times a year in pre-monsoon (May) Monsoon (August), post monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment &amp; Forest and to the Central pollution control Board quarterly within one month of monitoring.</p>	PPs Submission	<p>Monitoring of ground water level along with quality is being done through a certified agency, four times a year as specified. The annual ground water monitoring and groundwater quality reports are submitted to Regional Offices of MOEF Bhopal and CGWB Bhopal. Reports for the period of Apr25 to Sep25 are enclosed. Being Complied 27-11-2025 Attachment: <a href="#">Click to View</a></p>
10	Human Health Environment	<p>Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any through an agency such as NIOH,</p>	PPs Submission	<p>Periodical Medical Examination (P.M.E.) are carried out compulsorily on each employee once in five years with the purpose of detecting and keeping the record of diseases with specific importance to the coal workers viz. Pneumoconiosis. During P.M.E. the candidates are subject to complete clinical examination relating to occupational diseases and hearing impairment. As WCL is having all the infrastructure facilities to comply with all statutory</p>

		Ahmedabad within a period of two yrs. and the results reported to this ministry and to DGMS.		obligations regarding occupational health survey of all its employees, help from external organization i.e.: NIOH, Ahmedabad is not required. Presently Mine is not operational since September 2022. Being Complied 27-11-2025 Attachment:NA
11	MISCELLANEOUS	A detailed mine closure plan along with details of Corpus Fund should be submitted five years to the Ministry of Environment and Forests RO, Bhopal for Approval.	PPs Submission	Copy of Approved Mine Closure Plan enclosed with six monthly EC compliance report. Total Amount deposited in Escrow account of Ambara OC mine is 1829.3445 lakhs till date and balance as on 31/03/25 is INR 21,75,89,860.41/- Being Complied 27-11-2025 Attachment:NA

12	MISCELLANEOUS	For monitoring land use pattern and for post mining land uses time series of land use maps based on satellite imagery (on a scale of 1:5000) of the core zone and buffer zone from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistence in the time series) and the report submitted to MOEF and its regional office at Bhopal	PPs Submission	Land Use monitoring is being done through satellite imagery as specified. The land use monitoring report for Pench-Kanhan- Tawa valley for the year 2020 is uploaded on the website of WCL (westerncoal.in). Being Complied 27-11-2025 Attachment:NA
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### General Conditions

Sr.No.	Condition Heading	Condition Details	Status of Compliance,Remarks / Reason and Supporting Documents	
1	Statutory compliance	No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.	PPs Submission	No change in mining technology is proposed Being Complied 27-11-2025 Attachment:NA
2	MISCELLANEOUS	No change in calendar plan including excavation, quantum of mineral coal and waste should be made.	PPs Submission	No change in calendar program is proposed. Being Complied 27-11-2025 Attachment:NA
3	AIR QUALITY MONITORING	Four ambient air quality monitoring	PPs Submission	Four air quality - monitoring station

	AND PRESERVATION	stations should be established in the core zone as well in the buffer zone for SPM , RPM , SO2 and Nox monitoring Location of the stations should be decided based on meteorological	View Compliance	already exist at this mine. Monitoring reports for period April 2025 to Septmber 2025 are enclosed. Also, CAAQMS Monitoring station has been established in the buffer zone of the mine, to monitor the air quality parameters in compliance of the CTO conditions issued by MPPCB. Being Complied 27-11-2025 Attachment: <a href="#">Click to View</a>
4	AIR QUALITY MONITORING AND PRESERVATION	Fugitive dust emissions (SPM and RPM) from all the sources should be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading and dump trucks (loading and unloading) point should be provided and properly maintained.	PPs Submission	Fugitive dust emission is being controlled by water spraying through mobile water tankers of capacity 4500 litres and 12000 litres (Photographs enclosed). The SPM and RPM is also regularly monitored every fortnight at four locations in the core and buffer zone around the mine. Coal transportation trucks are optimally loaded and covered with tarpaulin. Presently mine has been temporarily discontinued since Sep 22. Being Complied 27-11-2025 Attachment:NA
5	AIR QUALITY MONITORING AND PRESERVATION	Data on ambient air quality (SPM, RPM, SO2 and NOx) should be regularly submitted to the Ministry including its Regional Office and to the state pollution	PPs Submission	Ambient Air Quality monitoring is being done regularly as per GSR 742 (E) dated 25/09/2000. The monitoring reports are submitted along with six monthly EC compliance report to

		Control Board and Central Pollution Control Board once in six mont hs.		MOEF Regional Office, Bhopal and MPPCB, Bhopal. Also, CAAQMS Monitoring station has been established in the buffer zone of the mine, to monitor the air quality parameters in compliance of the CTO conditions issued by MPPCB. Being Complied 27-11-2025 Attachment:NA
6	Noise Monitoring & Prevention	Adequate measures should be taken for control of noise levels below 85 dBA in the work enrichment workers engaged in blasting and drilling operation, operation of HEMM etc should be provided with ear plugs / muffs.	PPs Submission	All measures for noise pollution control are taken, regular monitoring is also carried out and workers are provided with ear plugs or ear muffs. Being Complied 27-11-2025 Attachment: <a href="#">Click to View</a>
7	WASTE MANAGEMENT	Industrial waste water (workshop and waste water from the mine) should be properly collected treated so as to conform to the standard prescribed under GSR 422 (E) dated 19 May 1993 and 31 December or as amended from time to time before discharge. Oil and grease trap should be installed before discharge.	PPs Submission	Mine does not have Workshop, so no workshop effluent is discharged. However mine pumped out water is regularly monitored and collected in old abandoned quarry and being used for domestic purpose. Regular water quality monitoring is done, same is periodically submitted to Pollution Control Board Being Complied 27-11-2025 Attachment:NA
8	AIR QUALITY MONITORING AND PRESERVATION	Vehicular emissions should be kept under control and regularly	PPs Submission	All vehicles used in the project are mandated to have a PUC certificate. Coal truck are covered

		monitored vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.		with tarpaulin and optimally loaded. Being Complied 27-11-2025 Attachment:NA
9	MISCELLANEOUS	Environmental laboratory should be established with adequate number and type of pollution monitoring and analysis equipment in consultation with state pollution control board.	PPs Submission	Environmental monitoring is done by CMPDIL. A well established environment laboratory exists in CMPDIL which is NABL accredited. (Copy of NABL Certificate enclosed) Being Complied 27-11-2025 Attachment:NA
10	Human Health Environment	Personal working in dusty areas should wear protective respiratory device and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programs of the worker should be undertaken periodically to observe any contraction due to exposure to dust.	PPs Submission	Workers are provided with protective gears. Occupational health surveillance is carried out for every worker once in five years. Presently Mine is not operational since September 2022. Being Complied 27-11-2025 Attachment:NA
11	MISCELLANEOUS	A separate environmental management cell with suitable qualified personal should be set up under the control of a Senior Executive, who will report directly to the	PPs Submission	There is well established environmental cell at corporate HQ, headed by GM (Env) reporting to Director (Tech) P and P .He is assisted by well qualified and well trained team of Engineers of Mining, Civil and Environment disciplines. At area level,

		Head of the company.		the team is headed by General Manger (Operations) and assisted by Area Nodal Officer (Environmental) under the overall control of General Manger of the Area. At project level the team is headed by Sub Area Manger of the project and assisted by project Nodal officer (Environment). Being Complied 27-11-2025 Attachment:NA
12	MISCELLANEOUS	The funds earmarked from incremental protection measures should be kept in separate account and should not be diverted for other purposes. Year wise expenditure should be reported to this Ministry and its Regional Office at Bhopal.	PPs Submission	A separate budget for Environmental Cell is provided and the funds are utilized for the assigned purposes only. Year-wise Environmental expenditure is reported in the Six Monthly EC compliance report and Environmental Audit Statement submitted yearly. Being Complied 27-11-2025 Attachment:NA
13	MISCELLANEOUS	The Regional Office of this Ministry located at Bhopal shall monitor compiled of the stipulated conditions. The project authorities shall extend full cooperation to the office (s) of the Regional Office by furnishing the requisite data/information monitoring reports.	PPs Submission	Noted for compliance Agreed to Comply 27-11-2025 Attachment:NA

14	MISCELLANEOUS	A copy of environmental clearance letter will be marked to the concerned Panchayat / Local NGO if any, from whom any suggestion / representation has been received while processing the proposal	PPs Submission	Copies of letters marked to panchayat enclosed Complied 27-11-2025 Attachment:NA
15	MISCELLANEOUS	State pollution control board should be display a copy of the clearance letter at the regional office, District industry center and collector's office / Tehsildar office for 30 Days.	PPs Submission	This is for MPPCB. Agreed to Comply 27-11-2025 Attachment:NA
16	MISCELLANEOUS	The project authorities should adverse at least in two local newspapers widely circulated around the project / one of which shall be in the vernacular language of the locality concerned with in seven days of the clearance of the latter, informing that the project has been accorded environmental clearance letters is available with the state pollution control board and may also be sent at the website of Ministry of Environment and	PPs Submission	Already advertised in English and Hindi Newspaper by WCL. Complied 27-11-2025 Attachment:NA

		forest at <a href="http://envfor.nic.in">http://envfor.nic.in</a>	
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**Document uploaded by the PP**

**Last Site Visit Report (if available)**

[Click to View](#)

**Last Site Visit Report Date (if available)**

25-11-2024

**Additional Attachment (if any)**

NA

**Additional Remarks (if any)**

I 'Western Coalfields Limited' hereby give undertaking that the data and information given in the filed compliance and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the clearance given to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without due approval.

**Cover Letter From RO/SRO**

**Cover Letter From RO/SRO**

Back



## वेस्टर्न कोलफील्ड्स लिमिटेड/Western Coalfields Limited

मिनिरत्न कम्पनी(A Miniratna Company)

कोल इंडिया लिमिटेड की अनुषंगी कम्पनी(A Subsidiary of Coal India Limited)

CIN-U10100MH1975GOI018626



क्षेत्रीय महाप्रबन्धक का कार्यालयकन्हान क्षेत्र ,

पतावे : को.लि.4:पिन ,मध्य प्रदेश ,छिन्दवाड़ा :जिला ,दुंगारिया :पो ,कन्हान क्षेत्र ,80553

Email: agmkanhan@westerncoal.gov.in

Office of Area General Manager, Kanhan Area

Address: WCL, Kanhan Area,PO: Dungaria,Dist: Chhindwara, MP. PIN:480553

Fax:07160-230520, Phone: 07160-231245

संदर्भ सं -वेकोलि/कन्हान/क्षे म प्र /पर्या /2025-26/256

दिनांक: 05-12-2025

प्रति,

The Member Secretary

M.P. Pollution Control Board

Paryavaran Parisar E-5, Arera Colony

Bhopal M.P.

**विषय:** Intimation regarding discontinuance of CCA renewal of Ambara OC Coal mine of WCL, Kanhan Area

**संदर्भ:** MPPCB ID: 15981

महोदय,

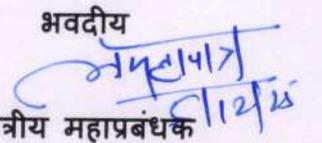
In reference to the above subject, Present CTO of Ambara OC coal mine of WCL Kanhan Area was obtained vide CTO no. AW 57962 and is valid till 31.03.2025. (CTO copy attached).

The mine is discontinued and there is no coal production since September 2022.

The WCL management has decided to discontinue CCA renewal of Ambara OC mine.

Hence, we request you to kindly consider our application for discontinuation of CCA renewal of Ambara OC mine of WCL Kanhan Area.

भवदीय

  
क्षेत्रीय महाप्रबन्धक

कन्हान क्षेत्र

क्षेत्रीय महा प्रबन्धक  
वे. को. लि. कन्हान क्षेत्र

प्रतिलिपि:

1. क्षेत्रीय प्रदूषण नियंत्रण अधिकारी, छिंदवाड़ा
2. महाप्रबन्धक (पर्यावरण), वे को लि मुख्यालय, नागपूर

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. **District (जिला):** छिंदवाड़ा **P.S. (थाना):** जुन्नारदेव  
**FIR No. (प्र.सू.रि. सं.):** 0342 **Year (वर्ष):** 2025  
**Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):** 26/09/2025 00:52 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	106(1)
2	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
3	भारतीय न्याय संहिता (बी एन एस), 2023	49
4	भारतीय न्याय संहिता (बी एन एस), 2023	61(2)

3. (a) **Occurrence of offence (अपराध की घटना):**

1. <b>Day (दिन):</b> बुधवार	<b>Date From (दिनांक से):</b> 24/09/2025	<b>Date To (दिनांक तक):</b> 24/09/2025
<b>Time Period (समय अवधि):</b> पहर 8	<b>Time From (समय से):</b> 23:40 बजे	<b>Time To (समय तक):</b> 23:40 बजे

- (b) **Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):** **Date (दिनांक):** 26/09/2025  
**Time (समय):** 00:51 बजे

- (c) **General Diary Reference (रोजनामचा संदर्भ):** **Entry No. (प्रविष्टि सं.):** 034

**Date & Time (दिनांक और समय):** 26/09/2025 00:51

4. **Type of Information (सूचना का प्रकार):** लिखित

**5. Place of Occurrence (घटनास्थल):**

1. (a) **Direction and distance from P.S.**(थाना से दूरी और दिशा ):पूर्व, 10 किमी

**Beat No.** (बीट सं.):

(b) **Address** (पता): मोआरी कोयला खदान बंद ओपन , कास्ट हिंगलाज रोड अंबाडा ,चौकी अंबाडा जुन्नारदेव

(c) **In case, outside the limit of this Police Station, then** (यदि थाना सीमा के बाहर है तो):

**Name of P.S.**(थाना का नाम):

**District(State)** (ज़िला (राज्य)):

**6. Complainant / Informant** (शिकायतकर्ता/सूचनाकर्ता ):

(a) **Name** (नाम): मृतक हातिम खान मृतक मोहम्मद ओवेश की ओर से उपनिरी संजय सोनवानी

(b) **Father's/Husband's Name**(पिता / पति का नाम) :

(c) **Date/Year of Birth** (जन्म तिथि / वर्ष ): 1989

(d) **Nationality** (राष्ट्रीयता): भारत

(e) **UID No.** (यूआईडी सं.):

(f) **Passport No.**(पासपोर्ट सं.):

**Date of Issue** (जारी करने की तिथि):

**Place of Issue** (जारी करने का स्थान ):

(g) **Id details** (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address** (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अंबाडा ,चौकी अंबाडा जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश,भारत
2	स्थायी पता	अंबाडा ,चौकी अंबाडा जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश,भारत

(i) **Occupation** (व्यवसाय):

(j) **Phone number** (दूरभाष सं.):

**Mobile** (मोबाइल सं.): 91-6265092082

7. **Details of known/suspected/unknown accused with full particulars** (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

**Accused More Than** (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अंकित अग्रवाल/ANKIT		पिता का नाम : राजेन्द्र अग्रवाल	1. वार्ड नं 18 अंबाडा, जुन्नारदेव, जुन्नारदेव, छिंदवाड़ा, मध्य प्रदेश,

	AGRWAL			भारत
2	फैजाब हसन अंसारी /FAIJAB HASAN ANSHARI		पिता का नाम : अली हसन अंसारी	1. वार्ड नं 04 अंबाडा ,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
3	विकास उर्फ विक्री अग्रवाल/VIKASH URF VICKY AGRWAL		पिता का नाम : दशरथ अग्रवाल	1. वार्ड नं 18 अंबाडा,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
4	इंद्रजीत उर्फ इन्दल साहनी /INDARJIT URF INDAL SHAHNI			1. वार्ड नं 15 अंबाडा ,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
5	सागर अंधवान /SAGAR ANDHWAN		पिता का नाम : जगराम अंधवान	1. चिमनी मोहल्ला अंबाडा, जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा, मध्य प्रदेश,भारत
6	संतकुमार कनौजिया /SANTKUMAR KANOJIYA		पिता का नाम : शंकर कनौजिया	1. हिंगलाज रोड 07 नम्बर अंबाडा, जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा, मध्य प्रदेश,भारत

**8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

मर्ग जांच उपरांत

**9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
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10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
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12.First Information contents (प्रथम सूचना तथ्य):

मैं पुलिस चौकी अंबाडा थाना जुन्नारदेव में उप निरीक्षक के पद पर पदस्थ हूँ। दिनांक 25.09.2025 को मर्ग क्र.74/25, 75/25 धारा 194 बीएनएसएस. मे मृतक हातिम खान व मृतक मोहम्मद ओवेश की मृत्यु के संबंध मे मर्ग जांच किया, मर्ग जांच के दौरान शव पंचायतनामा कार्यवाही, घटना स्थल का निरीक्षण कर घटना स्थल से 14 नग कोयलो से भरी बोरिया, सब्बल, फावडा और गैती (कुदाली) मुताबिक जसी पत्रक के जप्त किया। जांच दौरान मृतक हातिम खान के पिता गवाह खंजर खान, मां अनीशा खान एवं घटना का चश्मदीद गवाह मुकेश यादव पिता मोहन यादव उम्र 22 साल निवासी वार्ड नं.14 अंबाडा चौकी अंबाडा थाना जुन्नारदेव जिला छिंदवाडा से पूछताछ कर कथन लेख किये जो मुकेश यादव ने बताया कि - मैं वार्ड नंबर 14 अंबाडा का निवासी हूँ। मैं कक्षा 10वीं तक पढा लिखा हूँ। मेरे घर में मैं मेरे पापा मोहन यादव, मम्मी अनीता, पत्नी रोशनी, बेटा सुदीक्षा रहते है। यहीं अंबाडा में हिंगलाज माता मंदिर रोड किनारे बंद हालत में मोआरी कोयला खदान ओपन कास्ट है जिसे करीब दो साल पहले WCL कंपनी के व्दारा बंद कर दिया गया है और उसके चारो तरफ फैसिंग तार लगाकर प्रतिबंधित क्षेत्र का संकेतिक बोर्ड भी लगाया गया है। अंकित अग्रवाल पिता राजेन्द्र अग्रवाल निवासी वार्ड नं.18 अंबाडा, फैजाब हसन अंसारी पिता अली हसन अंसारी निवासी वार्ड नं.4 अंबाडा, विकास उर्फ विक्की अग्रवाल पिता दशरथ अग्रवाल निवासी वार्ड नं.18 अंबाडा, इंदजीत साहनी उर्फ इन्दल निवासी वार्ड नं.15 अंबाडा, सागर अंधवान पिता जगराम अंधवान निवासी चिमनी मोहल्ला अंबाडा, संतकुमार कनौजिया पिता शंकर कनौजिया निवासी हिंगलाज रोड 07 नंबर अंबाडा थाना जुन्नारदेव जिला छिंदवाडा के सभी मिलकर उसी बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा से चोरी करके अवैध रूप से निकाले गये कोयला को प्रति बोरी सौ रूपये रेट की दर से बोरियां से खरीदते हैं और उस कोयले को बेचने का काम करते हैं। कल दिनांक 24/09/2025 को रात करीब 08/00 बजे मैं अपने दोस्त हातिम खान, मोहम्मद ओवेश के साथ मनीष की दुकान के पास अंबाडा में था तो वहां पर हमे अंकित अग्रवाल, विकास अग्रवाल उर्फ विक्की, फैजाब हसन अंसारी, सागर अंधवान, इन्दजीत साहनी उर्फ इन्दल, संतकुमार कनौजिया मिले जो हम तीनों से बोले कि आज कोयले की मांग आई है तुम तीनों बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा खदान जाकर चोरी से कोयला खोदकर ले आओ तुमको यहां कोई नहीं पकड पायेगा और हम तीनों को इन्होने चोरी से कोयला खोदकर लाने के लिये 25 नग सीमेन्ट की खाली बोरियां, सब्बल, फावडा और गैती (कुदाली) दिये। फिर रात करीब 09.00 बजे मैं अपने दोस्त हातिम खान, मोहम्मद ओवेश के साथ हिंगलाज माता मंदिर रोड किनारे बंद हालत में मोआरी कोयला खदान ओपन कास्ट में गया और वहां पर हम तीनों मिलकर रात करीब 10.00 बजे कोयला निकाल रहे थे, हम तीनों ने मिलकर करीब 14 बोरी कोयला खोदकर बोरियों में भर लिये थे, वहां पर पहाडी में एक बड़ा सा पत्थर फंसा था उसी के नीचे हम तीनों कोयला खोदकर बोरियों में भरकर रख रहे थे। फिर वहां पर हातिम खान ने मुझे बोला कि वो और मोहम्मद ओवेश बोरी ऊपर ले जाते है तू यहीं रह, तो मैं किनारे पर था। जैसे ही मोहम्मद ओवेश और हातिम खान दोनो कोयला वाली बोरी उठाने लगे तो पहाडी में फंसा बड़ा पत्थर मोहम्मद ओवेश और हातिम खान के ऊपर गिर गया। मैं भागने लगा तो मेरा दाहिना पैर वहां फंस गया जिससे मेरे दाहिने पैर में चोट आई है। फिर मैने अपने पैर को वहां से बाहर निकाला हूँ। वहां पर मेरे दोस्त हातिम खान और मोहम्मद ओवेश पत्थर में दबे हुये थे। फिर मैने हातिम खान और मोहम्मद ओवेश के पत्थर में दबने की जानकारी अपने दोस्त अक्षय सेगर को बताया हूँ। फिर वहां पर हातिम और मोहम्मद ओवेश के परिवार वाले और आसपास के लोग भी आ गये, वहां हमने देखे तो मोहम्मद ओवेश और हातिम खान की मौके पर ही मृत्यु हो गई थी। फिर मैं वहां से निकलकर ईलाज कराने जीत यादव के साथ जिला अस्पताल छिन्दवाडा गया हूँ। अंकित अग्रवाल, विकास अग्रवाल उर्फ विक्की, फैजाब हसन

अंसारी, सागर अंधवान, इन्दजीत साहनी उर्फ इन्दल, संतकुमार कनौजिया के द्वारा हम तीनों को बिना सुरक्षा उपायों के इंतजाम किये चोरी से कोयला खोदकर लाने के लिये कहकर दुष्प्रेरित किया गया जिससे इनके कहने पर हम तीनों बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा में अवैध रूप से कोयला खोदकर कोयला लाने के उद्देश्य से गये थे और वहाँ पर कोयला खोदते समय मोहम्मद ओवेश और हातिम खान की पत्थर में टबने से मृत्यु हो गई है। मार्ग क्रं. 74/25,75/25 की जांच पर प्रथम दृष्टया आरोपीगण अंकित अग्रवाल पिता राजेन्द्र अग्रवाल निवासी वार्ड नं.18 अंबाडा, फैजाब हसन अंसारी पिता अली हसन अंसारी निवासी वार्ड नं.4 अंबाडा, विकास उर्फ विकी अग्रवाल पिता दशरथ अग्रवाल निवासी वार्ड नं.18 अंबाडा, इंदजीत साहनी उर्फ इन्दल निवासी वार्ड नं.15 अंबाडा, सागर अंधवान पिता जगराम अंधवान निवासी चिमनी मोहल्ला अंबाडा, संतकुमार कनौजिया पिता शंकर कनौजिया निवासी हिंगलाज रोड 07 नंबर अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा के विरूद्ध अपराध धारा 106, 303(2), 49, 61(2) बीएनएस. के तहत दंडनीय अपराध घटित करना पाये जाने से अपराध धारा सट्टर का पंजीबद्ध कर विवेचना में लिया गया। मार्ग इंटीमेशन 74/25,75/25 क्रमशः जैल है - थाना जुन्नारदेव जिला छिन्दवाडा, मार्ग क्रं. :- 74/2025 धारा : 194 BNSS, घटना स्थल :- मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा, दि.घ.स.:- 24/09/2025 के 23.15 बजे के पूर्व का समय, दि.सू.स. :- 25/09/2025 के 03.17 बजे, नाम पता प्रार्थी :- सिकन्दर सिद्दीकी पिता शेर मोहम्मद उम्र 51 साल निवासी वार्ड नं. 05 ऋषि ढाबा के पास अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा मो.नं.9754733731, नाम पता मृतक :- हातिम खान पिता खंजर खान उम्र 21 साल निवासी वार्ड नं. 16 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा, कारण मृत्यु :- बंद ओपन कास्ट के पत्थर धसकने के कारण पत्थर में टबने से मौत होना, कायमी कर्ता :- उपनिरी. संजय सोनवानी थाना जुन्नारदेव, जांचकर्ता:- .....विवरण :- मैं वार्ड नं. 05 ऋषि ढाबा के पास अंबाडा का निवासी हूँ, मैं कक्षा बाहरवी तक पढा लिखा हूँ, मैं एलआईसी एजेंट का काम करता हूँ। दिनांक 24.09.2025 को रात्रि करीब 10.15 बजे मैं अपने घर पर था तो मुझे फोन के माध्यम से सूचना मिली कि हातिम खान मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा में पत्थर धसकने के कारण पत्थर में टब गया है, उक्त सूचना मिलने पर मैं तत्काल पैदल ही मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा पर मौके पर रात्रि करीब 11.15 बजे पहुंचा हूँ और देखा तो वहाँ पर मेरा भतीजा हातिम खान और मोहम्मद ओवेश वहाँ पर पत्थर धसकने के कारण टबे हुए थे जिनकी मौके पर ही मृत्यु हो गई है, फिर मैंने वहाँ पर असगर अली व आसपास के लोगो को बुलाकर हातिम खान और मोहम्मद ओवेश के शव को बाहर निकलवाकर जुन्नारदेव अस्पताल लाये है फिर उसके बाद थाना रिपोर्ट करने आया हूँ रिपोर्ट करता हूँ कार्यवाही की जाये। थाना :-जुन्नारदेव जिला छिन्दवाडा, मार्ग क्रं. :- 75/2025 धारा : 194 BNSS, घटना स्थल :- मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा, दि.घ.स.:- 24/09/2025 के 23.40 बजे के पूर्व का समय, दि.सू.स.:- 25/09/2025 के 03.26 बजे, नाम पता प्रार्थी :- असगर अली पिता गफूर अहमद उम्र 42 साल निवासी वार्ड नं. 14 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा मो.नं. 8827677197, नाम पता मृतक :- मोहम्मद ओवेश पिता शहीद खान उम्र 19 साल हाल निवासी वार्ड नं. 14 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा स्थाई पता ग्राम समसवाडा थाना चौरई जिला छिन्दवाडा, कारण मृत्यु :- बंद ओपन कास्ट के पत्थर गिरने के कारण पत्थर में टबने से मौत होना, कायमी कर्ता:- उपनिरी. संजय सोनवानी थाना जुन्नारदेव, विवेचक :- .....विवरण:- मैं वार्ड नं. 14 अंबाडा का निवासी हूँ, मैं कक्षा आठवी तक पढा लिखा हूँ, मैं इलेक्ट्रिशियन का काम करता हूँ। दिनांक 24.09.2025 को रात्रि करीब 11.20 बजे मैं अपने घर पर था तो मुझे फोन के माध्यम से सूचना मिली कि मोहम्मद ओवेश मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा में पत्थर धसकने के कारण पत्थर में टब गया है ऐसी खबर आ रही है, उक्त सूचना मिलने पर मैं तत्काल मोहल्ले में आसपास पता किया फिर मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा पर मौके पर रात्रि करीब 11.40 बजे पहुंचा हूँ और देखा तो वहाँ पर मेरा चचेरा भाई मोहम्मद ओवेश और हातिम खान वहाँ पर पत्थर धसकने के कारण टबे हुए थे जिनकी मौके पर ही मृत्यु हो गई है, फिर मैंने वहाँ पर सिकन्दर सिद्दीकी व आसपास के लोगो को बुलाकर मोहम्मद ओवेश

और हातिम खान के शव को बाहर निकलवाकर जुन्नारदेव अस्पताल लाये है फिर उसके बाद मै थाना रिपोर्ट करने आया हूँ रिपोर्ट करता हूँ कार्यवाही की जाये ।

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 उल्लेख धारा के तहत है |) **or (या)**

**(1) Registered the case and took up the investigation:**  
(प्रकरण दर्ज किया गया और जांच के लिए लिया गया ):

**(2) Directed (Name of I.O.) (जांच अधिकारी का नाम):** SANJAY KUMAR SONWANI  
**No.( सं.):**  
**Rank (पद):** SI (Sub-Inspector)

**to take up the Investigation**

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or (या)**

**(3) Refused investigation due to (जांच के लिए):**

**or (के कारण इंकार किया या)**

**(4) Transferred to P.S.(थाना):**

**District (ज़िला):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.** (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

**R.O.A.C.(आर. ओ .ए .सी.)**

थाना प्रभारी के निर्देश पर प्राथमिकी दर्ज की गई

**FIR Writer (कायमीकर्ता के हस्ताक्षर)**

**Name (नाम):** SANJAY KUMAR SONWANI

**Rank (पद):** उपनिरीक्षक/ अवर निरीक्षक

--

**Signature of Officer in charge, Police Station**  
(थाना प्रभारी के हस्ताक्षर)

**Name (नाम):** RAKESH KUMAR BAGHEL

**Rank(पद):** I (Inspector)

**No.(सं.):**

**14. Signature/Thumb impression of the complainant / informant.**

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

**15. Date and time of dispatch to the court**

(अदालत में प्रेषण की दिनांक और समय):

**Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):**

**Physical features, deformities and other details of the suspect/accused: ( If known / seen )**

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म)	Build (बनावट)	Height (cms.)	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					
4	पुरुष					

5	पुरुष						

6	पुरुष						

Deformities/ 8	Teeth 9	Hair (बाल) 10	Eyes (आँखें) 11	Habit(s) 12	Dress Habit(s) (पहनावा) 13

Language /Dialect (भाषा/बोली) 14	Place Of (का स्थान)					Others (अन्य) 20
	Burn Mark (जले हुए का निशान) 15	Leucoderma (लुकोदेर्मा(सफ़ेद (मस्सा) 16	Mole (मस्सा) 17	Scar (घाव ) 18	Tattoo (गूदे हुए का ) 19	


**These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.**

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

# ACCIDENT ENQUIRY REPORT

## MOHAN OC, MOHAN COLLIERY

DATE : 24.10.2025

Report of enquiry of Fatal Accident of deceased Persons Shri Hatim and Shri Obesh, at Mohan OC Phase IV Mine of Mohan Colliery of Western Coalfields Limited. The accident took place on 24.09.2025 in IInd Shift at North side High wall of Mohan Opencast Phase IV.

**Particulars of Accident:**

Sr. No.	Particulars	Details
1	Name of Mine	Mohan Open Cast Phase IV of Mohan Colliery
2	Date & Time of accident	24.09.2025 at 11.00 PM
3	Place of accident	North side High wall of Mohan Opencast Phase IV
4	Number of persons involved in accident	2

**Particulars of the Injured Person:**

Sr. No.	Particulars	Details	Details
1	Name of the person	Shri Hatim (as per FIR)	Shri Obesh (as per FIR)
2	Father's Name	Shri Khanjar Khan (as per FIR)	Shri Shahid (as per FIR)
3	Designation	Outsider	Outsider
4	Date of Birth/ Year	NA	NA
5	Date of appointment	NA	NA
6	Date of IME	NA	NA
7	Date of V.T.	NA	NA
8	Address	Ambada, Post Ambara, Tehsil Parasia, Distt.- Chhindwara. (M.P.) 480449 (as per FIR)	Ambada, Post Ambara, Tehsil Parasia, Distt.- Chhindwara. (M.P.) 480449 (as per FIR)

**General Information:**

On 24.09.2025 (Wednesday) at about 11.00 PM, security guard informs me by telephone that some gathering and movement of persons were going on near check post of Mohan OC Phase IV mine. He said to me that something happened. I reached near check post of Mohan OC Phase IV mine near about 11.30 PM night.

I came to know that that some illegal miners (coal thief) had trapped near northern high wall of the old quarry of Mohan OC Phase IV mine during illegal mining of coal.

## **Enquiry Details:**

### **1. Events Prior to the accident.**

Mohan OC Phase IV of Mohan Colliery has no mining operation from last 03 Years. Production of Mohan OC Phase IV of Mohan Colliery had been discontinued since 28.09.2022. The mine was fully fenced and cautionary board displayed for prohibited area are all around the Mohan OC. Monitoring and inspection is done by Overman on regular basis in each shift. Security person is also deputed at perimeter of OC in 24X7. Patrolling is also done by QRT team.

### **2. OCCURRENCE OF THE ACCIDENT:**

On 24.09.2025 (Wednesday) at about 11.00 PM, security guard informs me by telephone that some gathering and movement of persons were going on near check post of Mohan OC Phase IV mine. He said to me that something happened. I reached near check post of Mohan OC Phase IV mine near about 11.30 PM night.

I came to know that that some illegal miners (coal thief) had trapped near northern high wall of the old quarry of Mohan OC Phase IV mine during illegal mining of coal. Police and other unknown persons are already recovered one body of illegal miner and brought to surface and other body of illegal miner also recovered after 10 minutes and brought to surface.

### **3. Rescue and recovery:**

Police and other unknown persons recovered one body of illegal miner and brought to surface and other body of illegal miner also recovered after 10 minutes and brought to surface. Meanwhile Rescue team from Parasia has also reached the site and rescue team put the body of both illegal miners in to the Ambulance. The Police officers and other Police men took the bodies of illegal miners to the Junnardeo Govt. Hospital.

### **4. Inspection & Enquiry:**

I had made an inspection of the accident site along with Shri Ashok Bharti, Overman (Mining), Shri Satish Kumar Dehariya, Head Security Guard but the place of accident is unapproachable. So, the inspection was made through top edge at other side

### **5. Analysis of the accident:**

On carrying out detailed discussion with Shri Ashok Bharti, Overman (Mining), Shri Satish Kumar Dehariya, Head Security Guard. They had sneaked inside the mine illegally after jumped over the fence and entered Mohan OC Phase IV of Mohan Colliery and got injured during the process.

### **Cause of the accident:**

They had sneaked inside the mine illegally after jumped over the fence and entered Mohan OC Phase IV.

### **6. Contraventions:**

General Safety.

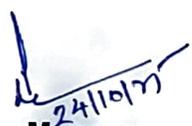
## 7. Responsibility:

Deceased persons Shri Hatim and Shri Obesh are responsible for this accident and they should not enter in to the mine as the Mine is restricted area and the entry is prohibited.

## Conclusion:

Such incidence can be avoided by following safety measures:

The villagers and outsiders should read the warning and precautionary board and should not cross the fencing around the OC boundary in any case.

  
24/10/22  
**Mine Manager  
Mohan OC  
Mohan Colliery**

## Enclosed:

- 1) Manager Report
- 2) Copy of FIR.
- 3) Statement of Shri Ashok Bharti, Overman
- 4) Statement of Shri Satish Kumar Dehariya, Head Security Gaurd.

ANNEXURE ACCDT-2

PRELIMINARY REPORT ON FATAL ACCIDENT

1.	Name Of The Mine	Mohan Colliery
2.	Situation a) District b) State c) Distance from the headquarters of the officer who first reached the spot after the accident.	Chhindwara Madhya Pradesh 15 Km from DGMS, Parasia Regional office and reached at the spot at 1.00 PM (25.09.2025)
3.	Ownership	M/s Western coalfields Limited
4.	Management (Name and qualification of the Manager and other Important supervisory staff)	ShriP.K. Chand, Mine Manager, First Class Mine Manager Certificate holder ShriNarendra Kumar Soni, Agent
5.	Date and time of accident	On 24.09.2025 at about 11.00 PM (Approx)
6.	When Information of the Accident Was Received by this Directorate.	7.30 AM on 25.09.2025
7.	Number of Person a) Fatal - 02	i)Name:Hatim S/o Khanjar Khan ii)Designation: NA Age: 19 Years iii)Experience: NA iv)IME/PME: NA v)VTC: NA vi)Exgratia: NA vii)Compensation paid: NA viii) Full address of the deceased: ix) Dependents: NA and i)Name: Obesh S/o Sahid ii)Designation: NA Age: 21 iii)Experience: NA iv)IME/PME: NA v)VTC: NA vi)Exgratia: NA vii)Compensation paid: NA viii) Full address of the deceased: ix) Dependents: NA (Note : As named by M.P. Police, as recorded in FIR) copy attached
8.	Cause of Accident	They had sneaked inside the mine illegally after jumped over the fence, and entered Mohan OC Phase IV of Mohan Colliery
9.	Responsibility so far as can readily be fixed	NA
10.	Rescue measures adopted Immediately after the Accident.	Police and Rescue team of Parasia reached to the mine at about 11.30 PM and the bodies were sent by the Ambulance to State Health Center by State Police.

11.	Name of the Investigating officer (date and time of such inspection)	Shri Altaf Hussain Ansari, DMS & Shri Thirupathi Kamera, DDMS On 25.09.2025 at about 1.00 PM went to Mohan OC Phase IV of Mohan colliery and inspected visually from Top Edge of OC as the accident spot is unapproachable
12.	Precautionary measures, if any, adopted to prevent further danger.	Mining operation at Mohan OC Phase IV of Mohan colliery was suspended since 28.09.2022 and the mine is fully fenced with cautionary board display. Monitoring and inspection is done by Overman on regular basis in each shift and record it in statutory book. Security person is also deputed at perimeter of OC in 24 X 7. Patrolling is also done by QRT team regularly.
13.	Total number of persons employed in the mine and the number unemployed as a result of the Accident.	Total = 135 & Unemployed as result of accident- Nil
14.	Total output per day and the output affected by the accident	NIL
15.	Any others remarks	—
16.	<b>Details of deceased:</b> i) Name: ii) Designation: iii) Age: iv) Experience: v) IME/PME: vi) VTC: vii) Exgratia: viii) Compensation paid: ix) Full address of the deceased: x) details of Dependents:  i) Name: ii) Designation: iii) Age: iv) Experience: v) IME/PME: vi) VTC: vii) Exgratia: viii) Compensation paid: ix) Full address of the deceased: x) details of Dependents:	Hatim S/o Khanjar Khan NA 19 NA NA NA NA NA NA Ambara NA and Obesh S/o Sahid NA 21 NA NA NA NA NA NA Ambara NA (Note : As named by M.P. Police, as recorded in FIR) copy attached

  
 Manager  
 Mohan Colliery

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): छिंदवाड़ा P.S. (थाना): जुन्नारदेव

FIR No. (प्र.सू.रि. सं.): 0342 Year (वर्ष): 2025

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 26/09/2025 00:52 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	106(1)
2	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
3	भारतीय न्याय संहिता (बी एन एस), 2023	49
4	भारतीय न्याय संहिता (बी एन एस), 2023	61(2)

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): बुधवार Date From (दिनांक से): 24/09/2025 Date To (दिनांक तक): 24/09/2025  
Time Period (समय अवधि): पहर 8 Time From (समय से): 23:40 बजे Time To (समय तक): 23:40 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 26/09/2025  
Time (समय): 00:51 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 034

Date & Time (दिनांक और समय): 26/09/2025 00:51

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S.(थाना से दूरी और दिशा ):पूर्व, 10 किमी

Beat No. (बीट सं.):

(b) Address (पता): मोआरी कोयला खदान बंद ओपन , कास्ट हिंगलाज रोड अंबाडा ,चौकी अंबाडा जुन्नारदेव

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S.(थाना का नाम):

District(State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता ):

(a) Name (नाम): मृतक हातिम खान मृतक मोहम्मद ओवेश की ओर से उपनिरी संजय सोनवानी

(b) Father's/Husband's Name(पिता / पति का नाम) :

(c) Date/Year of Birth (जन्म तिथि / वर्ष ): 1989

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान) :

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	अंबाडा ,चौकी अंबाडा जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश,भारत
2	स्थायी पता	अंबाडा ,चौकी अंबाडा जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-6265092082

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अंकित अग्रवाल/ANKIT		पिता का नाम : राजेन्द्र अग्रवाल	1. वार्ड नं 18 अंबाडा,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश,

	AGRWAL			भारत
2	फैजाब हसन अंसारी /FAIJAB HASAN ANSHARI		पिता का नाम : अली हसन अंसारी	1. वार्ड नं 04 अंबाडा ,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
3	विकास उर्फ विकी अग्रवाल/VIKASH URF VICKY AGRWAL		पिता का नाम : दशरथ अग्रवाल	1. वार्ड नं 18 अंबाडा,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
4	इंदजीत उर्फ इन्दल साहनी /INDARJIT URF INDAL SHAHNI			1. वार्ड नं 15 अंबाडा ,जुन्नारदेव, जुन्नारदेव,छिंदवाड़ा,मध्य प्रदेश, भारत
5	सागर अंधवान /SAGAR ANDHWAN		पिता का नाम : जगराम अंधवान	1. चिमनी मोहल्ला अंबाडा, जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा, मध्य प्रदेश,भारत
6	संतकुमार कनौजिया /SANTKUMAR KANOJIYA		पिता का नाम : शंकर कनौजिया	1. हिंगलाज रोड 07 नम्बर अंबाडा, जुन्नारदेव,जुन्नारदेव,छिंदवाड़ा, मध्य प्रदेश,भारत

**8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

मर्ग जांच उपरांत

**9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
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10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.)

12.First Information contents (प्रथम सूचना तथ्य):

मैं पुलिस चौकी अंबाडा थाना जुन्नारदेव में उप निरीक्षक के पद पर पदस्थ हूँ। दिनांक 25.09.2025 को मर्ग क्र.74/25,75/25 धारा 194 बीएनएसएस. मे मृतक हातिम खान व मृतक मोहम्मद ओवेश की मृत्यु के संबंध मे मर्ग जांच किया, मर्ग जांच के दौरान शव पंचायतनामा कार्यवाही, घटना स्थल का निरीक्षण कर घटना स्थल से 14 नग कोयलो से भरी बोरिया, सब्बल, फावडा और गैती (कुदाली) मुताबिक जसी पत्रक के जप्त किया। जांच दौरान मृतक हातिम खान के पिता गवाह खंजर खान, मां अनीशा खान एवं घटना का चश्मदीद गवाह मुकेश यादव पिता मोहन यादव उम्र 22 साल निवासी वार्ड नं.14 अंबाडा चौकी अंबाडा थाना जुन्नारदेव जिला छिंदवाडा से पूछताछ कर कथन लेख किये जो मुकेश यादव ने बताया कि - मैं वार्ड नंबर 14 अंबाडा का निवासी हूँ। मैं कक्षा 10वीं तक पढा लिखा हूँ। मेरे घर में मैं मेरे पापा मोहन यादव, मम्मी अनीता, पत्नी रोशनी, बेटी सुदीक्षा रहते है। यहीं अंबाडा में हिंगलाज माता मंदिर रोड किनारे बंद हालत में मोआरी कोयला खदान ओपन कास्ट है जिसे करीब दो साल पहले WCL कंपनी के व्दारा बंद कर दिया गया है और उसके चारो तरफ फैसिंग तार लगाकर प्रतिबंधित क्षेत्र का संकेतिक बोर्ड भी लगाया गया है। अंकित अग्रवाल पिता राजेन्द्र अग्रवाल निवासी वार्ड नं.18 अंबाडा, फैजाब हसन अंसारी पिता अली हसन अंसारी निवासी वार्ड नं.4 अंबाडा, विकास उर्फ विक्की अग्रवाल पिता दशरथ अग्रवाल निवासी वार्ड नं.18 अंबाडा, इन्द्रजीत साहनी उर्फ इन्दल निवासी वार्ड नं.15 अंबाडा, सागर अंधवान पिता जगराम अंधवान निवासी चिमनी मोहल्ला अंबाडा, संतकुमार कनौजिया पिता शंकर कनौजिया निवासी हिंगलाज रोड 07 नंबर अंबाडा थाना जुन्नारदेव जिला छिंदवाडा के सभी मिलकर उसी बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा से चोरी करके अवैध रूप से निकाले गये कोयला को प्रति बोरी सौ रूपये रेट की दर से बोरियां से खरीदते हैं और उस कोयले को बेचने का काम करते हैं। कल दिनांक 24/09/2025 को रात करीब 08/00 बजे मैं अपने दोस्त हातिम खान, मोहम्मद ओवेश के साथ मनीष की दुकान के पास अंबाडा में था तो वहां पर हमे अंकित अग्रवाल, विकास अग्रवाल उर्फ विक्की, फैजाब हसन अंसारी, सागर अंधवान, इन्द्रजीत साहनी उर्फ इन्दल, संतकुमार कनौजिया मिले जो हम तीनों से बोले कि आज कोयले की मांग आई है तुम तीनों बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा खदान जाकर चोरी से कोयला खोदकर ले आओ तुमको यहां कोई नहीं पकड पायेगा और हम तीनों को इन्होने चोरी से कोयला खोदकर लाने के लिये 25 नग सीमेन्ट की खाली बोरियां, सब्बल, फावडा और गैती (कुदाली) दिये। फिर रात करीब 09.00 बजे मैं अपने दोस्त हातिम खान, मोहम्मद ओवेश के साथ हिंगलाज माता मंदिर रोड किनारे बंद हालत में मोआरी कोयला खदान ओपन कास्ट में गया और वहां पर हम तीनों मिलकर रात करीब 10.00 बजे कोयला निकाल रहे थे, हम तीनों ने मिलकर करीब 14 बोरी कोयला खोदकर बोरियों में भर लिये थे, वहां पर पहाड़ी में एक बड़ा सा पत्थर फंसा था उसी के नीचे हम तीनों कोयला खोदकर बोरियों में भरकर रख रहे थे। फिर वहां पर हातिम खान ने मुझे बोला कि वो और मोहम्मद ओवेश बोरी ऊपर ले जाते है तू यहीं रह, तो मैं किनारे पर था। जैसे ही मोहम्मद ओवेश और हातिम खान दोनो कोयला वाली बोरी उठाने लगे तो पहाड़ी में फंसा बड़ा पत्थर मोहम्मद ओवेश और हातिम खान के ऊपर गिर गया। मैं भागने लगा तो मेरा दाहिना पैर वहां फंस गया जिससे मेरे दाहिने पैर में चोट आई है। फिर मैने अपने पैर को वहां से बाहर निकाला हूँ। वहां पर मेरे दोस्त हातिम खान और मोहम्मद ओवेश पत्थर में दबे हुये थे। फिर मैने हातिम खान और मोहम्मद ओवेश के पत्थर में दबने की जानकारी अपने दोस्त अक्षय सेगर को बताया हूँ। फिर वहां पर हातिम और मोहम्मद ओवेश के परिवार वाले और आसपास के लोग भी आ गये, वहां हमने देखे तो मोहम्मद ओवेश और हातिम खान की मौके पर ही मृत्यु हो गई थी। फिर मैं वहां से निकलकर ईलाज कराने जीत यादव के साथ जिला अस्पताल छिन्दवाडा गया हूँ। अंकित अग्रवाल, विकास अग्रवाल उर्फ विक्की, फैजाब हसन

अंसारी, सागर अंधवान, इन्द्रजीत साहनी उर्फ इन्दल, संतकुमार कनौजिया के द्वारा हम तीनों को बिना सुरक्षा उपायों के इंतजाम किये चोरी से कोयला खोदकर लाने के लिये कहकर दुष्प्रेरित किया गया जिससे इनके कहने पर हम तीनों बंद मोआरी कोयला खदान ओपन कास्ट हिंगलाज माता मंदिर रोड अंबाडा में अवैध रूप से कोयला खोदकर कोयला लाने के उद्देश्य से गये थे और वहां पर कोयला खोदते समय मोहम्मद ओवेश और हातिम खान की पत्थर में टबने से मृत्यु हो गई है। मार्ग क्र. 74/25,75/25 की जांच पर प्रथम दृष्टया आरोपीगण अंकित अग्रवाल पिता राजेन्द्र अग्रवाल निवासी वार्ड नं.18 अंबाडा, फैजाब हसन अंसारी पिता अली हसन अंसारी निवासी वार्ड नं.4 अंबाडा, विकास उर्फ विष्णु अग्रवाल पिता दशरथ अग्रवाल निवासी वार्ड नं.18 अंबाडा, इन्द्रजीत साहनी उर्फ इन्दल निवासी वार्ड नं.15 अंबाडा, सागर अंधवान पिता जगराम अंधवान निवासी चिमनी मोहल्ला अंबाडा, संतकुमार कनौजिया पिता शंकर कनौजिया निवासी हिंगलाज रोड 07 नंबर अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा के विरुद्ध अपराध धारा 106, 303(2), 49, 61(2) बीएनएस. के तहत दंडनीय अपराध घटित करना पाये जाने से अपराध धारा सटर का पंजीबद्ध कर विवेचना में लिया गया। मार्ग इंटीमेशन 74/25,75/25 क्रमशः जैल है - थाना जुन्नारदेव जिला छिन्दवाडा, मार्ग.क्र. :- 74/2025 धारा : 194 BNSS, घटना स्थल :- मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा, दि.घ.स.:- 24/09/2025 के 23.15 बजे के पूर्व का समय, दि.सू.स. :- 25/09/2025 के 03.17 बजे, नाम पता प्रार्थी :- सिकन्दर सिद्दीकी पिता शेर मोहम्मद उम्र 51 साल निवासी वार्ड नं. 05 ऋषि ढाबा के पास अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा मो.नं.9754733731, नाम पता मृतक :- हातिम खान पिता खंजर खान उम्र 21 साल निवासी वार्ड नं. 16 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा, कारण मृत्यु :- बंद ओपन कास्ट के पत्थर धसकने के कारण पत्थर में टबने से मौत होना, कायमी कर्ता :- उपनिरी. संजय सोनवानी थाना जुन्नारदेव, जांचकर्ता:- .....विवरण :- मैं वार्ड नं. 05 ऋषि ढाबा के पास अंबाडा का निवासी हूँ, मैं कक्षा बाहरवी तक पढा लिखा हूँ, मैं एलआईसी एजेंट का काम करता हूँ। दिनांक 24.09.2025 को रात्रि करीब 10.15 बजे मैं अपने घर पर था तो मुझे फोन के माध्यम से सूचना मिली कि हातिम खान मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा में पत्थर धसकने के कारण पत्थर में टब गया है, उक्त सूचना मिलने पर मैं तत्काल पैदल ही मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा पर मौके पर रात्रि करीब 11.15 बजे पहुंचा हूँ और देखा तो वहां पर मेरा भतीजा हातिम खान और मोहम्मद ओवेश वहां पर पत्थर धसकने के कारण टबे हुए थे जिनकी मौके पर ही मृत्यु हो गई है, फिर मैंने वहां पर असगर अली व आसपास के लोगो को बुलाकर हातिम खान और मोहम्मद ओवेश के शव को बाहर निकलवाकर जुन्नारदेव अस्पताल लाये है फिर उसके बाद थाना रिपोर्ट करने आया हूँ रिपोर्ट करता हूँ कार्यवाही की जाये। थाना :-जुन्नारदेव जिला छिन्दवाडा, मार्ग.क्र. :- 75/2025 धारा : 194 BNSS, घटना स्थल :- मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा, दि.घ.स.:- 24/09/2025 के 23.40 बजे के पूर्व का समय, दि.सू.स.:- 25/09/2025 के 03.26 बजे, नाम पता प्रार्थी :- असगर अली पिता गफूर अहमद उम्र 42 साल निवासी वार्ड नं. 14 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा मो.नं. 8827677197, नाम पता मृतक :- मोहम्मद ओवेश पिता शहीद खान उम्र 19 साल हाल निवासी वार्ड नं. 14 अंबाडा थाना जुन्नारदेव जिला छिन्दवाडा स्थाई पता ग्राम समसवाडा थाना चौरई जिला छिन्दवाडा, कारण मृत्यु :- बंद ओपन कास्ट के पत्थर गिरने के कारण पत्थर में टबने से मौत होना, कायमी कर्ता:- उपनिरी. संजय सोनवानी थाना जुन्नारदेव, विवेचक :- .....विवरण:- मैं वार्ड नं. 14 अंबाडा का निवासी हूँ, मैं कक्षा आठवी तक पढा लिखा हूँ, मैं इलेक्ट्रिशियन का काम करता हूँ। दिनांक 24.09.2025 को रात्रि करीब 11.20 बजे मैं अपने घर पर था तो मुझे फोन के माध्यम से सूचना मिली कि मोहम्मद ओवेश मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा में पत्थर धसकने के कारण पत्थर में टब गया है ऐसी खबर आ रही है, उक्त सूचना मिलने पर मैं तत्काल मोहल्ले में आसपास पता किया फिर मोआरी कोयला खदान बंद ओपन कास्ट हिंगलाज रोड अंबाडा पर मौके पर रात्रि करीब 11.40 बजे पहुंचा हूँ और देखा तो वहां पर मेरा चचेरा भाई मोहम्मद ओवेश और हातिम खान वहां पर पत्थर धसकने के कारण टबे हुए थे जिनकी मौके पर ही मृत्यु हो गई है, फिर मैंने वहां पर सिकन्दर सिद्दीकी व आसपास के लोगो को बुलाकर मोहम्मद ओवेश

और हातिम खान के शव को बाहर निकलवाकर जुन्नारदेव अस्पताल लाये है फिर उसके बाद मै थाना रिपोर्ट करने आया हूँ रिपोर्ट करता हूँ कार्यवाही की जाये ।

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 उल्लेख धारा के तहत है ।) or (या)

**(1) Registered the case and took up the investigation:**

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया ):

**(2) Directed (Name of I.O.) (जांच अधिकारी का नाम):** SANJAY KUMAR SONWANI

**No.( सं.):**

**Rank (पद):** SI (Sub-Inspector)

**to take up the Investigation**

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

**(3) Refused investigation due to (जांच के लिए):**

or (के कारण इंकार किया या)

**(4) Transferred to P.S.(थाना):**

**District (ज़िला):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)**

**R.O.A.C.(आर. ओ .ए .सी.)**

थाना प्रभारी के निर्देश पर प्राथमिकी दर्ज की गई

**FIR Writer (कायमीकर्ता के हस्ताक्षर)**

**Name (नाम):** SANJAY KUMAR SONWANI

**Rank (पद):** उपनिरीक्षक/ अवर निरीक्षक

**Signature of Officer in charge, Police Station**  
(थाना प्रभारी के हस्ताक्षर)

**Name (नाम):** RAKESH KUMAR BAGHEL

**Rank(पद):** I (Inspector)

**No.(सं.):**

**14. Signature/Thumb impression of the complainant / informant.**

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

**15. Date and time of dispatch to the court**

(अदालत में प्रेषण की दिनांक और समय):

**Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):**

**Physical features, deformities and other details of the suspect/accused: ( If known / seen )**

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म)	Build (बनावट)	Height (cms.)	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					
4	पुरुष					

5	पुरुष					
---	-------	--	--	--	--	--

6	पुरुष					
---	-------	--	--	--	--	--

Deformities/ 8	Teeth 9	Hair (बाल) 10	Eyes (आँखें) 11	Habit(s) 12	Dress Habit(s) (पहनावा) 13

Language /Dialect (भाषा/बोली) 14	Place Of (का स्थान)					Others (अन्य) 20
	Burn Mark (जले हुए का निशान) 15	Leucoderma (लुकोदेर्मा(सफ़ेद मस्सा) 16	Mole (मस्सा) 17	Scar (घाव ) 18	Tattoo (गूदे हुए का ) 19	


**These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.**

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

## बयान

मैं अशोक कुमार पद ओव्हर मेन मोहन कालरी में दिनांक 24/09/2025 को द्वितीय पाली में मोहन ओ.सी. फेश IV में II<sup>nd</sup> शिफ्ट में ड्यूटी पर कार्यरत था। मैंने उक्त तिथि और शिफ्ट में अपने कार्यस्थल का निरीक्षण किया, निरीक्षण में सब ठीक था। ओ.सी. दुसरी ओर पूर्व में क्रेसर साईड बोरटौल को भी जाकर देखा, सभी ठीक था। पुनः राती में एक बार फिर जाकर देखा सभी ठीक था। मैं मोअरी खदान कि तरफ था, मुझे सिक्कुरीरी इंचार्ज ने जानकारी दी कि ओ.सी. के उत्तर साईट में कुछ गांडी पुलिस की एवं एम्बुलेंस आकर खड़ी है। मैं तुरंत वहाँ पहुंचा तथा तब सिक्कुरीरी इंचार्ज भी वहाँ आ गया। गाँव के कुछ लोगों के साथ पुलिस द्वारा दो व्यक्तियों को लेकर उपर आई और दोनो व्यक्तियों को रेस्क्यू टीम की मदद से वहाँ खड़ी एम्बुलेंस में रखकर लेकर चले गये।

हस्ताक्षर



अशोक कुमार

ओव्हर मेन

मोहन कालरी  
कन्हाज क्षेत्र

दिनांक- २५/०९/२०२५ को मोहन कालरी बंद औमन कार्ट मार्इन में घटित घटना का बयान।

दिनांक २५/०९/२०२५ दिन शुक्रवार को रात्रि लगभग ११:१९ बजे मुझे मोबाइल नम्बर ६२६३९५९९४७ से श्री सतीश सोनी वरि. सुरक्षा प्रहरी कन्डान क्षेत्र में मदरूम है के द्वारा सूचित किया गया कि मोहन कालरी बंद औमन कार्ट में कुछ हो गया है बहुत सारे लोग रुकप्रित हो रहे है। तल्मश्चात मेरे द्वारा प्रबंधक मोहन कालरी, उपक्षेत्रीय प्रबंधक अम्बाइ उपक्षेत्र तथा वरि. ओवर मेन श्री अशोक भारती को मोबाइल से सूचित किया एवं मै. धर से मार्इन आ गया हम चारो रुकप्रित होकर वहां पर गये जिसकी सूचना मुझे श्री सतीश सोनी वरि. सुरक्षा प्रहरी द्वारा दी गई थी। हम लोगो ने वहां पहुंचने पर देखा कि बहुत सारे लोग रुकप्रित हो गये थे. कुछ लोगो के पास टार्च भी थी जो अंधेरे में टार्च की लाइट जलाकर ईधर उधर देख रहे थे पुलिस टीम एवं पुलिस के बड़े अधिकारी भी वहां मौजूद थे। वहां पर उमरचित भीड़ में से कुछ लोगो द्वारा नीचे उतरकर दो लोगो को रेस्क्यू टीम की मदद से बाहर मिजालकर सम्प्लेश में डालकर ले गये।



सतीश कुमार डेहरिया  
प्रधान सुरक्षा प्रहरी  
मोहन कालरी

माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक O.A. 147/2025 (C2)  
 (News item Titled "Band OCM Main Koyal Khadun Dhaski Do  
 yurko ki dabne se Mout EK Ghayal" appealing in Bhaskar  
 News Dated 29th September 2025) के अंतर्गत पारित आदेश  
 दिनांक 29/10/2025 के अनुपालन में गहिरा संयुक्त समिति द्वारा  
 दिनांक 28/11/2025 को मौकस्थल मोहन मोअरी ओपन कास्ट मोहन  
 कोलरी माइन ग्राम अम्बाड़ा तहसील परासिया जिला - बिंदवाड़ा (म.प्र.)  
 का निरीक्षण किया गया। निरीक्षण के दौरान संयुक्त समिति सदस्यों  
 में कोलेक्टर मधोदेव द्वारा नामित सदस्य श्रीमती ज्योति डोबे तहसीलदार  
 परासिया, श्री अरविंद कुमार तिवारी (क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण  
 बोर्ड बिंदवाड़ा (Member secretary MPPCB द्वारा नामित), श्री प्रदीप कुमार  
 चांद मैनेजर मोहन कोलरी WCL, सचिन विश्वकर्मा सर्वेयर, रोहित कुमार  
 डोबे पटवारी प.एन. 45 अम्बाड़ा, ग्राम कोलवार अम्बाड़ा उपस्थित  
 रहे। साथ ही म.प्र. प्रदूषण नियंत्रण बोर्ड के अन्य अधिकारी/कर्मचारियों  
 श्री संजय राजपूत रसायनज्ञ, श्रीमती शिखा बोपने (कोलेक्टर इंजीनियर) भी भी  
 उपस्थित रही।

  
 R.O MPPCB  
 28/11/25  
 Teh. Parasia  
 28/11/25

  
 Sanjay Rajput  
 (Chemist, MPPCB)  
 Ahindharan

  
 Sachin Vishwakarma  
 Mohan Colliery

  
 PCHUS  
 28/11/25

मलंगु डेरिया ग्राम (कोटवार)

मलंगु डेरिया  
 अम्बाड़ा

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**Service of joint committee report in OA 147/2025 Suo moto Vs State of MP**

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**From :** Legal Cell <legalcell.pcb@mp.gov.in> Wed, Dec 31, 2025 12:50 PM  
**Subject :** Service of joint committee report in OA 147/2025 Suo moto Vs State of MP  1 attachment  
**To :** Collector Chhindwara <dmchhindwara@nic.in>  
**Cc :** parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>

Madam/Sir,

Please find enclosed the Joint Committee Report in compliance of order dated 29.10.2025 in Original Application No. 147/2025 cz News Item Titled "Band OCM Main Koyla Khadaan Dhaski Do Yuvakon Ki Dabne Se Mout, Ek Ghayal" appearing in Bhaskar News Dated 29th September, 2025, Suo Motu Vs. State of Madhya Pradesh & Ors.

This mail be considered as proof of service.

Regards  
Legal Section  
MP PCB

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 **JCR IN 147-2025.pdf**  
21 MB

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